**Agilion Energy Private Limited**
U40106HR2017FTC071340
Registered Office:
Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana- 122011
Haryana, India

# NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE MEMBERS AT A SHORTER NOTICE

Notice is hereby given that the Extra Ordinary General Meeting of the members of Agilion Energy Private Limited ("**Company**") to be held at the Registered Office of the Company situated at Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana– 122003, on a shorter notice on Tuesday, the 10th day of October, at 11:30 AM to transact the following business:

**SPECIAL BUSINESS:**

1. To consider voluntary liquidation of the Company and pass with or without modifications the following resolution as Special Resolution:

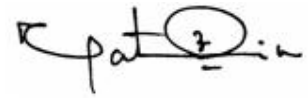
   **"RESOLVED THAT** pursuant to the provisions Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as amended from time to time, the approval of the members of the Company be and is hereby accorded to file an application before the National Company Law Tribunal, Chandigarh Bench, for initiation of the voluntary liquidation of the Company under the Insolvency and Bankruptcy Code, 2016.

   **RESOLVED FURTHER THAT,** Mr. Adarsh Sharma, Insolvency Professional, holding Registration Number IBBI/IPA-001/IP-P01256/2018-19/12045 ("**Liquidator**"), be and is hereby appointed as the liquidator to carry out the voluntary liquidation of the Company in accordance with the provisions laid down in the Insolvency and Bankruptcy Code, 2016.

   **RESOLVED FURTHER THAT**, the remuneration of INR 7,50,000 (Rupees Seven Lakh Fifty Thousand Only) plus applicable GST, exclusive of any other liquidation expenses at actuals, reimbursement of actual out of pocket expenses, and/or any fees paid towards appointment of any other individual/professional required for facilitating such voluntary liquidation process, that may be incurred during the process of voluntary liquidation of the Company, shall be payable to Mr. Adarsh Sharma, an Insolvency Professional for carrying out the liquidation process of the Company.

**RESOLVED FURTHER THAT** the Directors of the Company be and are hereby severally authorised to do all such things as may be necessary in this matter."

**By order of the Board of Directors**
**For AGILION ENERGY PRIVATE LIMITED**



**Rajendra Narayan Pattnaik**
**Director**
**DIN: 10199267**

**Date: October 06, 2023**

**Notes**:

1. The Extraordinary General Meeting of the Company will be held at the registered office of the Company situated at Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana– 122003.

2. The Notice of this EGM is being sent to Members only through electronic mode to their emails registered with the Company. The Members are requested to provide their consent as applicable under Section 101(1) of the Companies Act, 2013. The consent form is annexed herein as **Appendix-I**.

3. The Members/Proxies attending the EGM are required to sign the Attendance Slip which is annexed herein as **Appendix-II**.

4. A Member entitled to attend and vote at the Extraordinary General Meeting (Meeting/EGM) is entitled to appoint a proxy to attend and vote on a poll instead of himself and such proxy need not be a Member of the Company. The instrument appointing a proxy duly completed, stamped and signed should, however, be deposited at the registered office of the Company, not less than forty-eight hours before the commencement of the Meeting. Blank proxy form is enclosed ("**Appendix-III**"), and can also be obtained free of charge from the registered office of the Company. Proxy so appointed shall not have any right to speak at the meeting.

5. A person can act as a proxy on behalf of members not exceeding fifty and holding in the aggregate not more than ten percent of the total share capital of the Company carrying voting rights. A member holding more than ten percent of the total share capital of the Company carrying voting rights may appoint a single person as proxy and such person shall not act as a proxy for any other shareholder.

6. The relevant explanatory statement pursuant to Section 102 of the Companies Act, 2013 read with relevant Rules setting out the material facts and reasons for the proposed resolution concerning the item of the special business to be transacted at this EGM is annexed hereto and forms part of the Notice.

7. In case of corporate shareholders proposing to participate at the meeting through their representative, necessary authorization under Section 113 of the Companies Act, 2013 for such representation may please be forwarded to the Company.

8. All relevant documents referred in the accompanying notice along with the Explanatory Statement shall be open for inspection at the Registered Office of the Company on all

working days (barring Saturday and Sunday) between 11:00 hrs. to 13:00 hrs. prior to the Extra Ordinary General Meeting.

**Agilion Energy Private Limited**
U40106HR2017FTC071340
Registered Office:
Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram,
Haryana- 122011
Haryana, India

## ANNEXURE TO THE NOTICE

EXPLANATORY STATEMENT IN PURSUANCE TO THE PROVISIONS OF SECTION 102 OF THE COMPANIES ACT, 2013

**EXPLANATORY STATEMENT – VOLUNTARY LIQUIDATION**

A. The Company has not been operational since June 27, 2023 and is not further willing to undertake any activity for the purposes of which the Company was incorporated.

B. Accordingly, the Company proposes to file an application under Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as amended from time to time for voluntary liquidation of the Company before the National Company Law Tribunal, Chandigarh Branch.

C. The Company shall be filing various forms to the above effect post obtaining the consent of the shareholders.

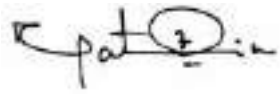
D. None of the Directors of the Company is interested or concerned in the proposed resolution except as Directors of the Company.

E. It is to be noted that this resolution does not relate to or affects any other Company.

The Board recommends the passing of this resolution by way of special resolution.

**By order of the Board of Directors**

**For AGILION ENERGY PRIVATE LIMITED**



**Mr. Rajendra Narayan Pattnaik**
**Director**
**DIN: 10199267**

**Date: October 06, 2023**

**Appendix-I**

**SHORTER NOTICE CONSENT**
[pursuant to provisions of Section 101(1) of the Companies Act, 2013]

To,
The Board of Directors
**Agilion Energy Private Limited**,
Unit No. 302-303, Paras Trade Centre,
Gwal Pahari, Gurgaon, Haryana, 122011.

**Subject**: Consent to hold Extraordinary General Meeting at Shorter Notice

I, [Insert Name], son of [*Insert Name*], resident of [*Insert Address of the Authorized Representative*], duly authorized by the Board of [Insert name of the Shareholder], a shareholder of the Company, holding [Insert No of Shares]([Insert No of Shares in Words]Only) Equity Shares of INR 100 (One Hundred) each in the Company, hereby give consent pursuant to provisions of Section 101(1) of the Companies act, 2013, to hold the Extraordinary General Meeting of the Company scheduled to be held on Tuesday, October 10th, at 11:30 AM, at the Registered office of the Company situated at Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana– 122003, at a shorter notice.

For and on behalf of **[Insert Name of the Shareholder]**

_____
[***Insert Name of the Authorised Representative***]
Authorized Representative,
[Insert Name of the Shareholder]

Date: [***Insert Date***]

**Agilion Energy Private Limited**
U40106HR2017FTC071340
Registered Office:
Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana- 122011
Haryana, India

**Appendix-II**

**ATTENDANCE SLIP**

**ATTENDANCE AT THE EXTRA-ORDINARY GENERAL MEETING OF THE MEMBERS OF AGILION ENERGY PRIVATE LIMITED HELD ON TUESDAY, OCTOBER 10th, AT 11:30 AM, AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT UNIT NO. 302-303, PARAS TRADE CENTRE, GWAL PAHARI, GURUGRAM, HARYANA– 122003.**

| SR. NO. | NAME | SIGNATURE |
|---|---|---|
| 1. | | |
| 2. | | |

**Appendix-III**

**PROXY FORM**

*[Pursuant to Section 105(6) of the Companies Act, 2013 and rule 19(3) of the* Companies Management and Administration) Rules, 2014*]*

CIN: U40106HR2017FTC071340
Name of the Company: Agilion Energy Private Limited
Registered office: Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana- 122003

| |
|---|
| Name of the member (s):<br>Registered address:<br>E-mail Id:<br>Folio No/ Client Id:<br>DP ID: |

I/We, being the member (s) of _____ shares of the above-named Company, hereby appoint
1. Name: ……
Address:
E-mail Id:
Signature: ……., or failing him

2. Name: ……
Address:
E-mail Id:
Signature: ……., or failing him

My /our proxy to attend and vote (on a poll) for me/us and on my/our behalf at the ____ (_____) Extra - Ordinary General Meeting of the Company, to be held on Tuesday, October 10th, at 11:30 AM, at the registered office of the Company situated at Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana- 122003 and at any adjournment thereof in respect of such resolutions as are indicated below:

Resolution No. [insert]

Signed this _____ day of _____ 2023.

**Agilion Energy Private Limited**
U40106HR2017FTC071340
Registered Office:
Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana- 122011
Haryana, India

| |
|---|
| Affix Revenue Stamp |

Signature of shareholder

Signature of Proxy holder(s)

Note: This form of proxy in order to be effective should be duly completed and deposited at the Registered Office of the Company, not less than 48 hours before the commencement of the Meeting.

**UNIT NO. 302-303 PARAS TRADE CENTRE, GWAL PAHARI, GURGAON, HARYANA- 122011**

**Agilion Energy Private Limited**
U40106HR2017FTC071340
Registered Office:
Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurugram, Haryana- 122011
Haryana, India

**CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTIONS PASSED AT THE EXTRAORDINARY GENERAL MEETING OF THE MEMBERS OF AGILION ENERGY PRIVATE LIMITED ("COMPANY") HELD AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT UNIT NO. 302-303, PARAS TRADE CENTRE, GWAL PAHARI, GURUGRAM, HARYANA– 122003, ON A SHORTER NOTICE ON TUESDAY, THE 10TH DAY OF OCTOBER, AT 11:30 AM**

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**Voluntarily Liquidation under Insolvency and Bankruptcy Code, 2016**

The Chairman apprised the members that the Company has not been operational since June 27, 2023 and is not further willing to undertake any activity for the purposes of which the Company was incorporated. Accordingly, the draft resolution for making an application under Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as amended from time to time as approved by the Board of Directors along with the explanatory statement pursuant to the provisions of Section 102 of the Companies Act, 2013 was taken up and put for vote by the members.

All the members present unanimously approved the resolution. It was accordingly resolved as follows:

"**RESOLVED THAT** pursuant to the provisions Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as amended from time to time, the approval of the members of the Company be and is hereby accorded to file an application before the National Company Law Tribunal, Chandigarh Bench, for initiation of the voluntary liquidation of the Company under the Insolvency and Bankruptcy Code, 2016.

**RESOLVED FURTHER THAT,** Mr. Adarsh Sharma Insolvency Professional, holding Registration Number IBBI/IPA-001/IP-P01256/2018-19/12045 ("**Liquidator**"), be and is hereby appointed as the liquidator to carry out the voluntary liquidation of the Company in accordance with the provisions laid down in the Insolvency and Bankruptcy Code, 2016.

**RESOLVED FURTHER THAT**, the remuneration of INR 7,50,000 (Rupees Seven Lakh Fifty Thousand Only) plus applicable GST, exclusive of any other liquidation expenses at actuals, reimbursement of actual out of pocket expenses, and/or any fees paid towards appointment of any other individual/professional required for facilitating such voluntary liquidation process, that may be incurred during the process of voluntary liquidation of the Company, shall be payable to Mr. Adarsh Sharma, an Insolvency Professional for carrying out the liquidation process of the Company.

**RESOLVED FURTHER THAT** the Directors of the Company be and is hereby severally authorized to do all such things as may be necessary in this matter."

**FOR AGILION ENERGY PRIVATE LIMITED**

| | |
|---|---|
| Rajendra Narayan Pattnaik<br>**(Director)**<br><br>**DIN:** 10199267<br>**Date:** October 10, 2023 | Osamu Iwamoto<br>**(Director)**<br><br>**DIN:** 09154601<br>**Date:** October 10, 2023 |

## कोटक महिंद्रा बैंक लिमिटेड

पंजीकृत कार्यालय : 27बीकेसी, सी–27, जी–ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (ई), मुंबई–400051,
शाखा कार्यालय : स्पोंड बिल्डिंग–3, शाहनजफ रोड, ला प्लेस, हजरतगंज, लखनऊ–226001

### अधिग्रहण सूचना

जबकि, अधोहस्ताक्षरकर्ता ने कोटक महेंद्रा बैंक लि. के प्राधिकृत अधिकारी के रूप में वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगान्तर्गत, यहां नीचे विवरणितानुसार उधारकर्ताओं को मांग सूचनाएं निर्गत की थीं, जिनमें संबंधित उधारकर्ताओं को सूचनाओं की प्राप्ति की तिथि से 60 दिवसों के अंदर, उक्त सूचनाओं में अंकित राशि का, भुगतान की वास्तविक तिथि तक समस्त लागतों, शुल्कों और व्ययों के साथ, प्रतिभुगतान करने को कहा गया था। उक्त उधारकर्ता(गण)/सह–उधारकर्ता(गण) राषि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा उधारकर्ताओं/सह–उधारकर्ताओं को तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित सम्पत्ति का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत उन्हें प्रदत्त षक्तियों के प्रयोगान्तर्गत, उसके साथ अंकित तिथियों पर, अधिग्रहण कर लिया है। उधारकर्ताओं को विषेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि सम्पत्तियों का लेन–देन न करें तथा सम्पत्तियों का कोई व किसी भी प्रकार का लेन–देन, वहां उसमें अर्थात् सूचना में विनिर्दिष्ट एक राशि और इस पर संबंधित तिथियों से आकलित भावी ब्याज, लागतों एवं शुल्कों हेतु कोटक महिंद्रा बैंक लिमिटेड के प्रभाराधीन होगा। उधारकर्ताओं का ध्यानाकर्षण प्रतिभूत परिसंपत्तियों को छुड़वाने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आमंत्रित किया जाता है। उधारकर्ताओं, अनुसूचित संपत्ति, बकाया देयराशि, धारा 13(2) के अंतर्गत प्रेषित मांग सूचनाओं और उनके अंतर्गत अभ्यर्थित राशियां, अधिग्रहण की तिथि के विवरण यहां इसमें नीचे दिए गए हैं

| उधारकर्ता, सह–उधारकर्ता के नाम तथा पते, ऋण खाता संख्या, ऋण राशि | अचल संपत्ति के विवरण | 1. अधिग्रहण की तिथि 2. अधिग्रहण का प्रकार 3. मांग सूचना तिथि 4. बकाया देयराशि रु. में |
|---|---|---|
| श्री गोविंद जायसवाल एवं मैसर्स जायसवाल ट्रेडर्स, अपने स्वामी श्री गोविंदा जायसवाल एवं श्रीमती पुष्पा देवी एवं श्री कृष्णा कुमार जायसवाल एवं श्री वेदप्रकाश जायसवाल के माध्यम से, सभी का पता : ग्राम लंभुआ, पोस्ट लंभुआ, सुलतानपुर – 222302, सभी का अन्य पता : गाटा नं. 45, लंभुआ, पोस्ट लंभुआ, परगना चंदा सुलतानपुर–222302, ऋण खाता संख्या : **4H6BLSFA702703**, संस्वीकृत ऋण राशि : रु. 10,29,600/–(रुपये दस लाख उनतीस हजार छह सौ मात्र) | संपत्ति के समस्त वह भाग तथा अंश जो ग्राम– गाटा नं. 45, लंभुआ, पोस्ट–लंभुआ, परगना– चंदा, सुलतानपुर–222302 में स्थित है, जिसका अधिमापन 600 वर्ग फुट पूर्व से पश्चिम 10' तथा उत्तर से दक्षिण 60' है तथा संपत्ति निम्नानुसार परिसीमित है : पूर्व– हाशिम का मकान, पश्चिम– राम प्यारी का मकान, उत्तर– सड़क, दक्षिण– जौनपुर से सुलतानपुर का मार्ग। बंधककर्ता का नाम : श्री गोविंद जायसवाल | 1. 09–10–2023 2. भौतिक अधिग्रहण 3. 08–08–2022 4. रु. 15,25,807/– (रुपये पंद्रह लाख पच्चीस हजार आठ सौ सात मात्र) 08–08–2022 तक देय और भुगतानयोग्य साथ में पूर्ण भुगतान होने तक 09–08–2022 से लागू ब्याज। |
| श्रीमती पूर्णा तिवारी पत्नी श्री रमाकांत तिवारी, पता : आवासीय भूखंड सं. 167, नवीन ब्रह्मा नगर, उन्नाव बाहर नगर पालिका उन्नाव, पिन–209801 तथा श्री रमाकांत तिवारी पुत्र स्व. जगन्नाथ, दोनों का पता : ए 249 आवास विकास कॉलोनी, उन्नाव – 209801 ऋण खाता संख्या : **HM/0045/H/17/100290**, संस्वीकृत ऋण राशि : रु. 10,90,000/– (रुपये दस लाख नब्बे हजार मात्र) | आवासीय भूखंड सं. 167 की बंधककृत संपत्ति के समस्त वह भाग तथा अंश जो नवीन ब्रह्मा नगर, उन्नाव बाहर नगर पालिका उन्नाव – 209801 में स्थित है। बंधककर्ता का नाम : श्रीमती पूर्णा तिवारी | 1. 10–10–2023 2. भौतिक अधिग्रहण 3. 22–10–2021 4. रु. 9,96,236/– (रुपये नौ लाख छियानबे हजार दो सौ छत्तीस मात्र) 22–10–2021 तक देय और भुगतानयोग्य साथ में पूर्ण भुगतान होने तक 23–10–2021 से लागू ब्याज। |

किसी भी पूछताछ के लिए कृपया श्री श्रेष्ठ शुक्ला (+91 9307071107) तथा श्री सोमेश सुंदरियाल (+91 9910563402) से संपर्क करें।

दिनांक : 13–10–2023, स्थान : उत्तर प्रदेश

प्राधिकृत अधिकारी
कृते कोटक महिंद्रा बैंक लिमिटेड

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## आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय : इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात – 362266
शाखा कार्यालय : जी कॉर्पोरेशन टेक पार्क, कसारवादावाली, घोड़बंदर रोड, ठाणे–400607 (महाराष्ट्र)

### मांग सूचना

**(प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3(1) के अंतर्गत)**
**वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत सूचना की वैकल्पिक सेवा**

एतद्द्वारा निम्न वर्णितानुसार ऋणकर्ताओं को सूचित किया जाता है कि चूंकि उन्होंने आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड (एबीएचएफएल) से अपने द्वारा प्राप्त ऋण सुविधा के प्रतिभुगतान में चूक की है, इसीलिए आरबीआई दिशानिर्देशों के अनुसार कंपनी की बहियों में उनके ऋण खातों को अनिष्पादनीय परिसंपत्तियों के रूप में वर्गीकृत कर दिया गया है। इसके उपरांत, एबीएचएफएल ने उक्त ऋणकर्ताओं के अंतिम ज्ञात पतों पर वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (सरफॉएसि अधिनियम) की धारा 13(2) के अंतर्गत मांग सूचनाएं निर्गत की थीं, जिनमें उनसे उक्त मांग सूचनाओं में उल्लेखितानुसार उपर्युक्त राशि पर संविदागत दर पर भावी ब्याज तथा आकस्मिक व्ययों, लागत, शुल्कों, इत्यादि के साथ संपूर्ण बकाया राशि का प्रतिभुगतान करने के लिए कहा गया था और उनसे इसकी मांग की गई थी। हालांकि मांग सूचना, प्रतिभूति हित (प्रवर्तन) नियमावली 2002 (सरफॉएसि नियमावली) के नियम 3 के अनुसार, प्रकाशन के माध्यम से भी प्रसारित की जा रही है :

| क्र. सं. | ऋणकर्ता/सह–ऋणकर्ता एवं गारंटर/सह–गारंटर का नाम तथा पता और ऋण खाता संख्या | एनपीए तिथि | मांग सूचना की तिथि | मांग सूचना के अनुसार/तिथि के अनुसार देयराशि |
|---|---|---|---|---|
| 1. | 1. **अफसर उद्दीन,** मकान नंबर एसएस–420, शमशाबाद रोड, गृह स्थान योजना, शहीद नगर, भगत सिंह मूर्ति के पास, आगरा, उत्तर प्रदेश–282001, 2. फाजिया अफसर, मकान नंबर एसएस–420, शमशाबाद रोड, गृह स्थान योजना, शहीद नगर, भगत सिंह मूर्ति के पास, आगरा, उत्तर प्रदेश–282001, 3. अफसर उद्दीन, मकान नं. ई–3/1763 ई.डब्लू.एस., शहीद नगर, आगरा, उत्तर प्रदेश – 282001, 4. फाजिया अफसर, मकान नं. ई–3/1763, ई.डब्लू.एस., शहीद नगर, आगरा, उत्तर प्रदेश – 282001, 5. अफसर उद्दीन, 22/58, तमोली पाड़ा, रमजानी मस्जिद के पास, ढोली खार, आगरा, उत्तर प्रदेश – 282003, 6. फाजिया अफसर, 22/58, तमोली पाड़ा, रमजानी मस्जिद के पास, ढोली खार, आगरा, उत्तर प्रदेश–282003, 7. अफसर उद्दीन, द्वारा अफसर उद्दीन बोल्टियर शूज, मकान नं. 22/269, अकबरी रोड, ढोली खार के पास, आगरा, उत्तर प्रदेश–282001 ऋण खाता संख्या : **LNAGR0HL-02190020151 – LNAGR0HL-02190020152** | 03.10.2023 | 09.10.2023 | रु. 8,09,744.53/- (रुपये आठ लाख नौ हजार सात सौ चौवालीस एवं तिरेपन पैसे मात्र) 06–10–2023 तक बकाया मूलधन, बकायों (प्रोद्भूतकृत विलंब शुल्कों सहित) एवं ब्याज के माध्यम से |

**बंधककृत अचल संपत्ति/संपत्तियों का विवरण :** भूखंड संख्या एसएस–420 पर निर्मित मकान के समस्त वह भाग तथा अंश, प्लॉट का क्षेत्रफल 28 वर्ग मीटर (भू तल निर्मित क्षेत्रफल 28 वर्ग मीटर और प्रथम तल निर्मित क्षेत्रफल 28 वर्ग मीटर, कुल निर्मित क्षेत्रफल 54 वर्ग मीटर), जो शमशाबाद रोड, गृह स्थान योजना, शहीद नगर, भगत सिंह मूर्ति के पास, ताजगंज वार्ड, तहसील और जिला : आगरा, उत्तर प्रदेश–282001 में स्थित तथा निम्नानुसार परिसीमित है :– पूर्व– प्लॉट नंबर 421, पश्चिम– प्लॉट नंबर 419, उत्तर– एस एंड एस प्लॉट्स, दक्षिण– 4 मीटर चौड़ी सड़क और निकास।

हम एतद्द्वारा यहां इसमें उल्लिखित ऋणकर्ता को बकाया राशि(यों) का राशि पर आकलित भावी ब्याज और लागत, शुल्कों, व्ययों, इत्यादि के साथ इस सूचना की तिथि से 60 दिवसों के अंदर भुगतान करने का निर्देश देते हैं। भुगतान करने में विफल रहने पर हम प्रतिभूति हित प्रवर्तित करने को स्वतंत्र होंगे, जिसमें लागत एवं परिणामों से संबंधित संपूर्ण रूप में आपके जोखिम पर प्रतिभूत परिसंपत्ति का अधिग्रहण करने एवं उसका विक्रय करने की स्वतंत्रता सम्मिलित होगी और यह स्वतंत्रता यहीं तक सीमित नहीं होगी।
कृपया ध्यान दें कि सरफॉएसि अधिनियम की धारा 13(13) के अनुसार आप सभी को प्रतिबंधित किया जाता है कि आप कंपनी की पूर्व लिखित सहमति के बिना उपर्युक्त प्रतिभूत परिसंपत्तियों का विक्रय, पट्टा के माध्यम से अथवा अन्यथा हस्तांतरण नहीं कर सकेंगे। और यदि आपके द्वारा उक्त धारा का कोई उल्लंघन किया जाता है तो आपको सरफॉएसि अधिनियम की धारा 29 के अंतर्गत निर्धारितानुसार दांडिक प्रावधानों के अनुसार तथा/अथवा इस संबंध में उपलब्ध किसी अन्य विधिक प्रावधान के अनुसार तलब किया जाएगा।
कृपया ध्यान रखें कि अधिनियम की धारा 13 की उप–धारा (8) के अनुसार, यदि एबीएचएफएल की बकाया देयराशियों का एबीएचएफएल द्वारा उपगत समस्त लागतों, शुल्कों एवं व्ययों के साथ मिलाकर, विक्रय अथवा हस्तांतरण हेतु निर्धारित तिथि से पूर्व किसी भी समय एबीएचएफएल को भुगतान कर दिया जाता है तो एबीएचएफएल द्वारा प्रतिभूति परिसंपत्ति का विक्रय अथवा हस्तांतरण नहीं किया जाएगा, और एबीएचएफएल द्वारा प्रतिभूत परिसंपत्ति के हस्तांतरण अथवा विक्रय हेतु कोई भावी कदम नहीं उठाया जाएगा।

दिनांक : 13–10–2023
स्थान : आगरा

हस्ता./– प्राधिकृत अधिकारी
(आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड)

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## केन फिन होम्स लि.

प्रथम तल, एससीओ 2, सैक्टर 9, हुडा मार्किट, करनाल, हरियाणा–132001, E-mail : karnal@canfinhomes.com,
टेलि. : 0184–2231555, 7625079210, CIN:L85110KA1987PLC008699

**कब्जा सूचना [नियम 8(1)] [अचल संपत्तियों के लिए]**

जबकि, अधोहस्ताक्षरी ने केन फिन होम्स लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन तथा उक्त अधिनियम और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 तहत प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचना निम्नवर्णित तिथियों को जारी की थी जिनमें निम्नलिखित कर्जदार(रों)/सह–कर्जदारों/गारंटरों से सूचना में वर्णित बकाया राशि तथा अंतिम भुगतान की तिथि तक संविदात्मक दर पर ब्याज का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी।
कर्जदार तथा गारंटर उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदारों को विशेष रूप से और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए यहां नीचे प्रत्येक कर्जदार के समक्ष वर्णित संपत्ति का कब्जा इसमें आगे वर्णित तिथियों को प्राप्त कर लिया है।

| क्र. सं. | कर्जदारों तथा गारंटरों का नाम | सम्पत्ति का विवरण | मांग सूचना की तिथि | बकाया राशि | कब्जा की तिथि |
|---|---|---|---|---|---|
| 1. | श्री राजेश कुमार पुत्र श्री ओम प्रकाश **(उधारकर्ता)**, श्रीमती रेखा पत्नी श्री राजेश कुमार **(सह–उधारकर्ता)** और श्री सुभाष पुत्र घासी राम **(गारंटर)** | सम्पत्ति का सभी भाग एवं पार्सल हाउस नं. 3074 प्रोपर्टी आईडी 104C3253U26 गली नं. 9 शिव कॉलोनी नियर खेदा कारनाल हरियाणा–132001 क्षेत्रफल 75.00 वर्ग गज और उस पर निर्माण निम्नानुसार सीमाबद्ध है। **सीमाएँ:**– उत्तर: गली, दक्षिण: अन्य स्वामी, पूर्व: अन्य स्वामी, पश्चिम: अन्य स्वामी, | 01.08.2023 | रु. 8,34,277/– उस पर अतिरिक्त ब्याज के साथ 31.07.2023 के अनुसार | 10.10.2023 |
| 2. | **श्री राजीव अग्रवाल** पुत्र श्री नाथू राम **(उधारकर्ता)**, **श्रीमती बेमला** पत्नी श्री नाथू राम **(सह–उधारकर्ता)** और श्री बहादुर सिंह पुत्र ईश्वर **(गारंटर)** | सम्पत्ति का सभी भाग एव पार्सल खेवट न. 1183, किट नं. 11, रकवा 62, कनाल 15 मारला 4422/125000 शेयर ग्राम निसिंग, करनाल, हरियाणा–132024 क्षेत्रफल 126 वर्ग गज और उस पर निर्माण निम्नानुसार सीमाबद्ध है। **सीमाएँ:**– गोवरधन का प्लॉट, दक्षिण: पिरथी का घर, पूर्व: रिषी का घर, पश्चिम: गली/रास्ता | 01.08.2023 | रु. 7,42,854/- और उस पर अतिरिक्त ब्याज के साथ 31.07.2023 के | 10.10.2023 |

कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है। विशेष रूप से कर्जदार को तथा सामान्य रूप से जनसाधारण को इस संपत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और संपत्तियों के संबंध में कोई भी संव्यवहार सीएफएचएल की प्रत्येक सम्पत्ति के सामने वर्णित बकाया राशि और उस पर पूर्ण भुगतान तक आगे ब्याज के प्रभाराधीन होगा।

तिथि : 12.10.2023, स्थान : करनाल

हस्ता/–
प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

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शाखा का पताः हिन्दुस्तान टाईम्स हाउस, द्वितीय तल, 25–अशोक मार्ग, लखनऊ–226001 फोन : 0522–4272777, 6673726, फैक्सः 0522–2205106
CIN : L65920MH1994PLC080618 वेबसाइट : www.hdfcbank.com

### मांग सूचना

**वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्नगठन तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2002 धारा 13(2) के अन्तर्गत**

जैसा कि, (माननीय एनसीएलटी–मुम्बई द्वारा दिनांक 17 मार्च, 2023 के आदेश द्वारा अनुमोदित समामेलन योजना के आधार पर पूर्ववर्ती एचडीएफसी बैंक लिमिटेड के साथ विलय हो गया है) **(एचडीएफसी)** वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्नगठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अन्तर्गत **एचडीएफसी बैंक लिमिटेड** के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(2) के अन्तर्गत मांग सूचना जारी कर जहां नीचे सूचीबद्ध ऋणी/उधारकर्ता/कानूनन वारिसों/ कानूनन प्रतिनिधियों को नीचे दिये गये विवरणों के अनुसार संबंधित सूचनाओं की तिथि से 60 दिनों के भीतर संबंधित मांग सूचना/ सूचनाओं में वर्णित राशि को वापस लौटाने के लिये कहा था। अधोहस्ताक्षरी ने उक्त ऋणी/उधारकर्ता/कानूनन वारिसों/कानूनन प्रतिनिधियों के अंतिम ज्ञात पते के परिसरों में भी इन सूचनाओं को चिपकवाया था। उक्त सूचनाओं की प्रतियां अधोहस्ताक्षरी के पास उपलब्ध हैं, तथा उक्त ऋणी/उधारकर्ता/कानूनन वारिसों/कानूनन प्रतिनिधियों यदि वे ऐसा चाहें, उक्त प्रतियों को किसी भी कार्य दिवस को सामान्य कार्यालय अवधि के दौरान अधोहस्ताक्षरी से प्राप्त कर सकते हैं।
उपरोक्त के सिलसिले में एक बार पुनः एतद्द्वारा उक्त ऋणी/उधारकर्ता/कानूनन वारिसों/कानूनन प्रतिनिधियों को सूचित किया जाता है कि वे उक्त ऋणी द्वारा निष्पादित लिखित में, यदि कोई हो, किसी भी अन्य दस्तावेजों के साथ पठित ऋण अनुबंध के अंतर्गत कॉलम सी में नीचे वर्णित तिथि से भुगतान एवं/अथवा उगाही की तिथि तक उक्त मांग सूचना में वर्णित लागू होने योग्य दरों पर आगे के ब्याज 18 प्रतिशत की दर के साथ यहां नीचे दर्शायी गयी राशि का इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर **एचडीएफसी** को भुगतान कर दें। ऋण की देय पुनर्भुगतान के लिए प्रतिभूति के रूप में क्रमशः उक्त ऋणी द्वारा **एचडीएफसी** के पास निम्नलिखित प्रतिभूत परिसम्पत्तियों को बन्धक रखा गया है:
ऋणी/उधारकर्ता (ओं)/कानूनन वारिस (ओं) /कानूनन प्रतिनिधि (यों) का ध्यान सरफेसी एक्ट की धारा 13 की उप–धारा(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में प्रतिभूत परिसम्पत्ति को रीडीम (मोचन) कर सकते हैं।

| क्र0 सं0 | उधारकर्ता/कानूनन वारिसों/कानूनन प्रतिनिधियों का नाम | कुल बकाया धनराशि (रु0)* | मांग सूचना की तिथि | प्रतिभूत परिसम्पत्ति/अचल सम्पत्ति का विवरण |
|---|---|---|---|---|
| (ए) | (बी) | (सी) | (डी) | (ई) |
| 1. | **श्री हरि मूरत पाण्डेय** **श्रीमती सुजाता पाण्डेय** | 12,58,474/– दिनांक 31.08.2023 तक एवं 01.09.2023 से देय ब्याज | 27.09.2023 | मकान नं0 ई–183–ए, ईडब्ल्यूएस (टी/एस), प्रथम तल, जी. एम.टी. प्रताप विहार, सेक्टर–11, गाजियाबाद |

* भुगतान और/या वसूली की तिथि तक 18 प्रतिशत प्रतिवर्ष की लागू दर से ब्याज, आकस्मिक व्यय, लागत, शुल्क सहित। यदि, उक्त ऋणदाता **एचडीएफसी** को उपरोक्त भुगतान करने में विफल होते हैं, तो इस अधिनियम की धारा 13(4) लागू होने योग नियमों के अंतर्गत **एचडीएफसी** लागतों एवं परिणामों के संदर्भ में उक्त ऋणी/उधारकर्ता/कानूनन वारिसों/ कानूनन प्रतिनिधियों की सम्पूर्ण जोखिम पर ऊपर प्रतिभूत परिसम्पत्तियों/अचल सम्पत्तियां के प्रति आगे की कार्रवाई करेगी।
इस अधिनियम के अंतर्गत **एचडीएफसी** की पूर्व लिखित सहमति के बिना उक्त ऋणी/उधारकर्ता/कानूनन वारिसों/कानूनन प्रतिनिधियों बिक्री, पट्टा अथवा अन्य रूप में उपरोक्त प्रतिभूत परिसम्पत्तियों/अचल सम्पत्तियों का अंतरण नहीं कर सकते हैं।
यदि कोई व्यक्ति इसका उल्लंघन करते हैं अथवा इस अधिनियम के प्रावधानों अथवा उसके अंतर्गत निर्मित नियमों का उल्लंघन करने पर इस अधिनियम के प्रावधान के अंतर्गत कैद एवं/अथवा दंड हो सकता है।

दिनांकः 13.10.2023
स्थान : लखनऊ

एचडीएफसी बैंक लिमिटेड के लिए
प्राधिकृत अधिकारी

पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बपत मार्ग, लोवर पर्ल (पश्चिम) मुम्बई–400 020

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## रिकवरी अधिकारी–II का कार्यालय
## ऋण वसूली अधिकरण–III, दिल्ली

4 था तल, जीवन तारा बिल्डिंग, संसद मार्ग, पटेल चौक, नई दिल्ली–110001

**ई–नीलामी बिक्री सूचना की शुद्ध पत्र**

**आर.सी.नं.29/2020** **तिथि : 3.10.2023**

**बैंक तथा वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 के साथ पठित आय कर अधिनियम 1961 की द्वितीय अनुसूची के नियम 38,52(2) के अंतर्गत बिक्री उद्घोषणा**

**पंजाब नेशनल बैंक एवं अन्य बनाम मै. एफ.ई. (इंडिया) लिमिटेड एवं अन्य**

यह ई–नीलामी के माध्यम से सम्पत्तियों की बिक्री के लिये 25.9.2023 को इस समाचार पत्र में प्रकाशित मै. एफ.ई(इंडिया) लि. की खाता के लिये ई–नीलामी बिक्री सूचना, ई–नीलामी तिथि 15.11.2023, 3.30 बजे अप. से 4.00 बजे अप. के सदर्भ में है।
इस सूचना में अपरिहार्य कारणों से ई–नीलामी की तिथि परिवर्तित की गई है। अतः संशोधित तिथि इस प्रकार पढ़ें :
**ई–नीलामी की तिथि : 15.11.2023 की जगह 16.11.2023**
**अन्य सभी नियम एवं शर्तें जो अंग्रेजी "फाइनांसियल एक्सप्रैस" तथा हिन्दी "जनसत्ता" समाचार पत्र में 25.9.2023 को प्रकाशित रूप में पूर्ववत रहेंगे।**
मेरे हाथ से तथा मुहर लगाकर आज, 3 अक्टूबर, 2023 को दी गई

(निशितोष कुमार पाण्डेय)
रिकवरी अधिकारी-II, डीआरटी-III, दिल्ली

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## आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय : इंडस्ट्रियल रयॉन कंपाउंड, वेरावल, गुजरात – 362266, शाखा कार्यालय : आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड, डी 17, बेसमेंट, सेक्टर 3, नोएडा, उत्तर प्रदेश–201301

**परिशिष्ट IV [प्रतिभूति हित (प्रवर्तन) नियमावली 2002 का नियम 8(1) देखें]**
**अधिग्रहण सूचना (अचल संपत्ति हेतु)**

जबकि, अधोहस्ताक्षरकर्ता ने आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, एक मांग सूचना दिनांकित 15–05–2021 निर्गत की थी, जिसमें ऋणकर्ताओं नामतः राहुल काशीनाथ थोंबारे को, सूचना में अंकित राशि रु. 41,05,997.76/– (रुपये इकतालीस लाख पांच हजार नौ सौ सत्तानबे एवं छिहत्तर पैसे मात्र) का, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर प्रतिभुगतान करने को कहा गया था।
चूंकि ऋणकर्तागण निर्धारित बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा ऋणकर्ताओं और जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने संपत्ति का अधिग्रहण करने का प्रयास किया था किंतु ऐसा करने में वे असफल रहे क्योंकि यहां संपत्ति पर ऋणकर्ता की ओर से प्रतिबंध लगाये गये थे।
ऋणकर्ताओं को विशेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन–देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन–देन रु. 41,05,997.76/– (रुपये इकतालीस लाख पांच हजार नौ सौ सत्तानबे एवं छिहत्तर पैसे मात्र) की एक राशि तथा इस राशि पर ब्याज हेतु आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्रभाराधीन होगा। ऋणकर्ताओं का ध्यानाकर्षण प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा 8 के प्रावधानों की ओर आमंत्रित किया जाता है।

**अचल संपत्ति का विवरण**

फ्लैट सं. 2302 के समस्त वह भाग तथा अंश जिसकी माप 1290 वर्ग फुट, अधि क्षेत्रफल के रूप में है, जो 23वें तल पर, टॉवर/ब्लॉक ए9/ए9, ईको विलेज–3 नामांकित परियोजना में, भूखंड सं. जीएच–06, सेक्टर–16–बी, ग्रेटर नोएडा, 201303 में स्थित है।

दिनांक : 11–10–2023
स्थान : ग्रेटर नोएडा

प्राधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

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## प्रपत्र ए
## सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत]

### एजिलियन एनर्जी प्राईवेट लिमिटेड के स्टेकधारकों के ध्यानार्थ

**संबंधित विवरण**

| | | |
|---|---|---|
| 1. | कॉर्पोरेट ऋणधारक का नाम | एजिलियन एनर्जी प्राईवेट लिमिटेड |
| 2. | कॉर्पोरेट ऋणधारक के निगमन की तिथि | 03 नवम्बर, 2019 |
| 3. | वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है | कम्पनी रजिस्ट्रार, दिल्ली |
| 4. | कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या | U40106HR2017FTC071340 |
| 5. | कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता | पंजीकृत कार्यालय : यूनिट नं. 302–303, पारस ट्रेड सेन्टर, ग्वाल पहारी, गुड़गाँव, हरियाणा, भारत, 122011 प्रधान कार्यालय : एचआईजी–4, बीडीए कॉलोनी, जयदेव विहार, भुवनेश्वर, उड़ीसा, भारत–751013 |
| 6. | कॉर्पोरेट ऋणधारक के संदर्भ में परिसमापन आरंभ होने की तिथि | 10 अक्टूबर, 2023 |
| 7. | परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या | नाम: आदर्श शर्मा<br>परिसमापक का पंजीकरण संख्या: IBBI/IPA-001/IP-P01256/2018-2019/12045<br>पता: जे–6ए, कैलाश कॉलोनी, नई दिल्ली–110048<br>टेलीफोन संख्या: +919810074285<br>आईबीबीआई में पंजीकृत ईमेल: adarsh@adarshca.com<br>ईमेल जिस पर दावे भेजी जाएंगी: volliq.aepl@gmail.com adarsh@adarshca.com |
| 8. | दावे जमा करने की अंतिम तिथि | 8 नवम्बर, 2023 |

एतद्द्वारा सूचित किया जाता है एजिलियन एनर्जी प्राईवेट लिमिटेड ने 10 अक्टूबर, 2023 को स्वैच्छिक परिसमापन शुरू किया है।
एतद्द्वारा एजिलियन एनर्जी प्राईवेट लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 8 नवम्बर, 2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

आदर्श शर्मा
एजिलियन एनर्जी प्राईवेट लिमिटेड के परिसमापक
पंजीकरण सं. IBBI/IPA-001/IP-P01256/2018-2019/12045
एएफए की वैधता 15.11.2023 तक

तिथि: 13 अक्टूबर, 2023
स्थान: नई दिल्ली

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## भारतीय स्टेट बैंक

**ऋणग्रस्त परिसंपत्तियां प्रबंधन शाखा – I (एसएएम I शाखा)**
"द आर्केड" द्वितीय तल, वर्ल्ड ट्रेड सेंटर, कफे परेड, कोलाबा, मुंबई–400 005
दूरभाष : 022 – 22160890/22164116/22184738, फैक्स : 22154227/22181444

**आधिग्रहण सूचना [नियम 8(1) देखें] [अचल संपत्ति हेतु]**

जबकि, अधोहस्ताक्षरकर्ता ने भारतीय स्टेट बैंक सहसंघ भारतीय स्टेट बैंक, पूर्ववर्ती–इलाहाबाद बैंक (अब इंडियन बैंक के साथ संविलित), केनरा बैंक, सेंट्रल बैंक ऑफ इंडिया, कॉर्पोरेशन बैंक, पूर्ववर्ती–देना बैंक (अब बैंक ऑफ बड़ौदा के साथ संविलित), इंडियन बैंक, आईडीबीआई बैंक लिमिटेड, ओरिएंटल बैंक ऑफ कॉमर्स, पंजाब नैशनल बैंक, पूर्ववर्ती–स्टेट बैंक ऑफ पटियाला (अब भारतीय स्टेट बैंक के साथ संविलित) तथा यूनियन बैंक ऑफ इंडिया के प्राधिकृत अधिकारी के रूप में वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 की सं. 3) के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, एक मांग सूचना दिनांकित : 18–06–2020 निर्गत की थी, जिसमें :

1. **मै

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GOVERNMENT OF TAMILNADU
MUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT
DHARMAPURI MUNICIPALITY, DHARMAPURI. Tender Notice

Roc.No. : 3610 / 2023 / E1 Form of contract: Item rate (Two cover system) Date : 10.10.2023

Bids are invited by the Commissioner, Dharmapuri Municipality or his authorized person for **Comprehensive Under Ground Sewerage Scheme to the leftout areas and added areas in Dharmapuri Municipality (Phase – 1 Collection System)** at an estimate cost **Rs.59.50 Crores** under TNCRUDP Scheme 2023-2024. The bid documents can be downloaded from the website **https://tntenders.gov.in** at free of cost. Submission of Online Tenders only to be accepted. Amount of Earnest Money Deposit will be 1% of the value put to tender for the work.
Any additional / further details and conditions related to this tender can be had from engineering section of this office on all working days during office hours. The tender without EMD will be rejected.

**Important dates**

| | | |
|---|---|---|
| 1 | Bid Document download from | 17.10.2023 at 11.00AM |
| 2 | Date and time of Pre bid meeting | 27.10.2023 at 11.00AM |
| 3 | Last date and time for downloading bid documents | 16.11.2023 at 2.00PM |
| 4 | Last Date and time for submission of bid document ( Online submission) | 16.11.2023 at 3.00PM |
| 5 | Date and time of opening of the Technical Bid | 16.11.2023 at 3.30PM |

In the event of specified date for submission of bids is declared as a holiday, bids will be received and opened on the next working day at the same time and venue. Date of opening of Price bid will be informed after scrutinizing the Technical bid to the eligible bidders.

DIPR / 5577 / TENDER / 2023 Commissioner, Dharmapuri Municipality


**LINK Intime**

**REGD. OFFICE : C-101, 247 Park L B S Marg, Vikhroli West, Mumbai 400 083**
**Website : www.linkintime.co.in**
**CIN: U67190MH1999TC118368**

**ATTENTION INVESTORS**

Kindly take note of the Change of Address of our Vadodara Branch Effective 16th October 2023 to:

**LINK INTIME INDIA PVT LTD**
GEETAKUNJ,1, BHAKTI NAGAR SOCIETY BEHIND ABS TOWER, OLD PADRA ROAD, VADODARA – 390015.
**Tel No: 0265-3522099**
**Email: vadodara@linkintime.co.in**


**ASANSOL DURGAPUR DEVELOPMENT AUTHORITY**
(A Statutory body of the Govt. of West Bengal)
City Centre, Durgapur - 713216
(Ph.: 0343-2546716/6815)

**N.I.T. No: - ADDA/DGP/ED/N-53/2023-24**

Exe. Engr., ADDA, Durgapur invites Percentage Rate Tender (ONLINE BID SYSTEM) for the works **(1)** Tender ID No. 2023_ADDA_591410_1. **(2)** Tender ID No. 2023_ADDA_591425_1. **(3)** Tender ID No. 2023_ADDA_591451_1. For other details visit our website **www.addaonline.in** or **http://wbtenders.gov.in** or contact Exe. Engg. (Civil), ADDA, Durgapur.

**Sd/-**
**Exe. Engr., ADDA, Durgapur**

**TATA CONSULTANCY SERVICES LIMITED**

**Registered Office:** 9th Floor, Nirmal Building, Nariman Point, Mumbai 400 021. Tel: +91 22 6778 9595 Fax: +91 22 6778 9660
e-mail: investor.relations@tcs.com website: www.tcs.com CIN: L22210MH1995PLC084781

**Extract of the audited consolidated interim financial results for the quarter ended September 30, 2023**

(₹ crore)

| | Three month period ended September 30, 2023 | Six month period ended September 30, 2023 | Three month period ended September 30, 2022 |
|---|---|---|---|
| Revenue from operations | 59,692 | 1,19,073 | 55,309 |
| Profit before tax | 15,330 | 30,319 | 14,096 |
| Profit after tax | 11,380 | 22,500 | 10,465 |
| Total comprehensive income for the period | 11,162 | 22,362 | 10,538 |
| Paid up equity share capital (Face value: ₹1 per share) | 366 | 366 | 366 |
| Total reserves (including non-controlling interests)* | 90,840 | 90,840 | 89,480 |
| Earnings per equity share:- Basic and diluted (₹) | 31.00 | 61.26 | 28.51 |

*Balances for three month and six month period ended September 30, 2023 represent balances as per the audited consolidated balance sheet for the year ended March 31, 2023 and balances for three month period ended September 30, 2022 represent balances as per the audited consolidated balance sheet for the year ended March 31, 2022 as required by Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015.

**Extract of the audited standalone interim financial results for the quarter ended September 30, 2023**

(₹ crore)

| | Three month period ended September 30, 2023 | Six month period ended September 30, 2023 | Three month period ended September 30, 2022 |
|---|---|---|---|
| Revenue from operations | 50,165 | 1,00,027 | 46,819 |
| Profit before tax | 14,444 | 28,376 | 13,303 |
| Profit after tax | 10,929 | 21,413 | 10,059 |
| Total comprehensive income for the period | 10,861 | 21,463 | 10,169 |

**Notes:**

1. The audited consolidated financial results and audited standalone financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on October 11, 2023. The statutory auditors have expressed an unmodified audit opinion on these results.
2. On April 21, 2022, Epic invoked payment of ₹1,163 crore (US $140 million) out of ₹3,655 crore (US $440 million) Letter of Credit provided as security, towards compensatory damages awarded by the District Court and confirmed by the Appeals Court. On July 1, 2022, the District Court passed an Order affirming the punitive damages at ₹1,163 crore (US $140 million). The Company's second appeal in the Appeals Court to reduce the punitive damages subsequently affirmed by the District Court was disposed on July 14, 2023, with a re-affirmation of the District Court order awarding punitive damages of ₹1,163 crore (US $140 million). The Company had already filed a petition to the Supreme Court to review the entire judgement including both the compensatory and punitive damages re-affirmed by the Appeals Court. The Company carries a provision of ₹208 crore (US $25 million) towards punitive damages. Pursuant to encashment of the Letter of Credit towards compensatory damages, the value of Letter of Credit made available to Epic stands reduced to ₹1,263 crore (US $152 million).
3. The Board of Directors at its meeting held on October 11, 2023, has declared an interim dividend of ₹9.00 per equity share.
4. The Board of Directors at its meeting held on October 11, 2023, has approved a proposal to buy-back upto 4,09,63,855 equity shares of the Company for an aggregate amount not exceeding ₹17,000 crore being 1.12% of the total paid up equity share capital at ₹4,150 per equity share subject to approval from shareholders.
5. The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format for three month and six month period ended September 30, 2023, are available on the BSE Limited website (URL: **www.bseindia.com**), the National Stock Exchange of India Limited website (URL: **www.nseindia.com**) and on the Company's website (URL: **www.tcs.com/investors**).

For and on behalf of the Board of Directors

Mumbai
October 11, 2023

**K Krithivasan**
CEO and Managing Director

**FORM G - INVITATION FOR EXPRESSION OF INTEREST FOR**
**ROLTA INDIA LIMITED**
OPERATING IN INFORMATION TECHNOLOGY & INFORMATION TECHNOLOGY ENABLED SERVICES AT PRIMARILY IN MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

| | | |
|---|---|---|
| 1. | Name of the corporate debtor along with ~~PAN/~~ CIN/ ~~LLP~~ No. | **Rolta India Limited** CIN: L74999MH1989PLC052384 |
| 2. | Address of the registered office | Rolta Tower-A, Rolta Technology Park, 22nd Street MIDC-Marol, Andheri (East), Mumbai-400093, Maharashtra, India |
| 3. | URL of website | http://www.rolta.com/ |
| 4. | Details of place where majority of fixed assets are located | Mumbai, Maharashtra |
| 5. | Installed capacity of main ~~products/~~ services | IT & IT Enabled Services |
| 6. | Quantity and value of main ~~products/~~ services sold in last financial year | Revenue from operations: INR 7.53 Crores in Financial Year 2021-2022; INR 28.81 Crores in Financial Year 2020-2021 |
| 7. | Number of employees/~~workmen~~ | Active Employees: 15 |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL : | For financial statements of previous years- http://www.rolta.com/investors/annual-reports/ For Lists of creditors - http://www.rolta.com/cirp-process/ |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL : | For process related documents- http://www.rolta.com/cirp-process/ (Document Title: Detailed Invitation for Expression of Interest) |
| 10. | Last date for receipt of expression of interest | 28.10.2023, Saturday |
| 11. | Date of issue of provisional list of prospective resolution applicants | 31.10.2023, Tuesday |
| 12. | Last date for submission of objections to provisional list | 05.11.2023, Sunday |
| 13. | Date of issue of final list of prospective resolution applicants | 07.11.2023, Tuesday |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 31.10.2023, Tuesday |
| 15. | Last date for submission of resolution plans | 30.11.2023, Thursday (the timelines given in all of the above is subject to Hon'ble NCLT allowing application seeking extension of 60 days in the CIRP of the Corporate Debtor) |
| 16. | Process email id to submit EOI | roltaindia.cirp@gmail.com |

Sd/-
Date:13.10.2023
Place: Mumbai
**Dr. CS Adv Mamta Binani** (Resolution Professional (RP))
Registration No.: IBBI/IPA-002/IP-N00086/2017-18/10227
Registered Address: Second Floor, Nicco House, 2 Hare Street Kolkata 700001, West Bengal
**For Rolta India Limited**

**FORM A**
**PUBLIC ANNOUNCEMENT**
*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF AGILION ENERGY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

| | | |
|---|---|---|
| 1. | Name of Corporate Person | **AGILION ENERGY PRIVATE LIMITED** |
| 2. | Date of Incorporation of Corporate Person | November 03, 2017 |
| 3. | Authority under which corporate person is incorporated / registered | Registrar of Companies, Delhi. |
| 4. | Corporate Identity Number of Corporate Person | U40106HR2017FTC071340 |
| 5. | Address of the Registered Office and Principal Office Of Corporate Person | **Registered office :** Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurgaon, Haryana, India, 122011 **Principal Office :** HIG-4, BDA COLONY, JAYADEV VIHAR, BHUBANESWAR, Orissa, India, 751013 |
| 6. | Liquidation commencement date of Corporate Person | 10th October, 2023 |
| 7. | Name, address, email address, telephone number and the registration number of the liquidator | Name: Adarsh Sharma; Registration number of the Liquidator: IBBI/IPA-001/IP-P01256/2018-2019/12045; Address: J-6A Kailash Colony, New Delhi-110048; Telephone Number: +919810074285; Email registered with IBBI: adarsh@adarshca.com; Email on which claims have to be sent: volliq.aepl@gmail.com, adarsh@adarshca.com |
| 8. | Last date for submission of claims | 08th November, 2023 |

Notice is hereby given that **AGILION ENERGY PRIVATE LIMITED** has commenced voluntary liquidation on 10th October, 2023

The stakeholders of **AGILION ENERGY PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 08th November, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claims shall attract penalties.**

**Adarsh Sharma**
**Liquidator of AGILION ENERGY PRIVATE LIMITED**
**Registration No.** IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA valid up-to 15-11-2023
**Date: 13th October, 2023**
**Place: New Delhi**

Business Standard CAMPUS TALK — BS PROMOTIONS

## URBANEXT'23 AND UNNOVATIONS'23 6TH & 7TH OCTOBER 2023 INTERNATIONAL CENTER – I, XIM UNIVERSITY CAMPUS HABITUX

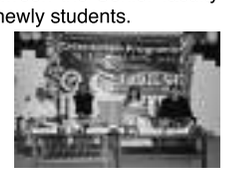
The student association of the School of Human Settlements (SHS), XIM University, Bhubaneswar, hosted two Student Fests UrbaneXt'23 and UNNOVATIONS'23 on 6th and 7th October 2023. The two annual urban ideas fests invite school students and college students respectively to engage and ideate on urban sustainability challenges through a variety of academic and cultural competitions. Dr Kajri Misra, Dean of the School of Human Settlements, opened the events by explaining the crucial role of cities in achieving global sustainability, and the need for youth to consider how they could contribute to resolving urban resilience and sustainability issues. Over 200 students across the country registered in the various competitions, including 'Mayoral Speech' and 'Mayor's Discourse', urban quizzes 'Quizzite' and 'Urban Trivia', essay writing in 'Urban Saga', developing ideas for greener and sustainable habitats in the 'Dream City', and 'Solve for Tomorrow' exercises, and making products out of waste in 'Re-Use'. Competitions like urban theme and issue-based photography, face painting and dances were also creative ways of stimulating urban thinking among the participants. The Fest was organised by the Habitux Organising Committee comprising Ms Baivaba Swikruti Dash (HabituX Student Co-ordinator), Mr Siddharth Dash (Deputy Co-ordinator and Treasurer), Ms Nadiya Chloe Heinriques (Student Secretary, SHS).

## ASTHA AVISHEK – 2023

ASTHA School of Management has conducted ASTHA AVISHEK, the induction program for newly joined MBA students. Sri S. K. Priyadarsi, IPS, Commissioner of Police, Bhubaneswar-Cuttack Twin-City, addressing the congregation as Chief Guest, captivated everybody with his wonderful deliberation on divinity in education leading to employability. Padmashree Dr Ileana Citaristi graced the program as the Guest of Eminence and Dr Ashok Mangaraj mesmerised the young audience by connecting Indian mythology with modern-day management practices as the Chief Speaker. Dr Bankim Mohanty, Executive Director cum Secretary, reflected on the best practices of ASTHA School of Management while delivering the Welcome Note. Prof (Dr) Sharmila Subramanian, Principal, presented the Annual Report of the institute by highlighting the achievements of the institute in the last academic year. Astha Darpan (Volume - 11) - the annual newsletter of the institute was released.

## GIM CELEBRATES "AAGAMAN-2023"

Bhubaneswar, 27/9/2023: Global Institute of Management(GIM), Bhubaneswar observed its Orientation programme "Aagaman-2023" for the newly joined batches of MBA and MCA students. The event was inaugurated and graced by Smt. Aparajita Sarangi, Honourable Member of Parliament, Bhubaneswar as the Chief Guest who inspired the students with her enlightening and insightful words. The session was chaired by the Director of GIM, CA Sangram Keshari Patnaik, Mr Manas Ranjan Mandhata, Head, Corporate HR, Maithan Steel Ltd., Jajpur as Guest of Honour, and the Principal of the institution, Prof (Dr) Narendra Kishore Mishra. The speakers motivated the students to bring glory for the state and nation through achieving academic excellence. Prof (Dr) Munmun Mohanty, Dean (Academics), GIM presented the Guest Introduction speech while Prof Bipul Kumar, Dean(Administration) delivered the official vote of thanks. The Afternoon session was marked with an Interactive session between the Senior faculty members of GIM and newly students.



**KESORAM INDUSTRIES LIMITED**
Regd. Office : 9/1, R. N. Mukherjee Road, Kolkata - 700 001
CIN : L17119WB1919PLC003429 | Phone : 033 2242 9454, 2243 5453, 2213 5121
Email: corporate@kesoram.com | Website : www.kesocorp.com

**Extract of Standalone and Consolidated Unaudited Financial Results for the quarter and six months ended September 30, 2023**

₹ /Crores

| Sl. No. | Particulars | Standalone: Current three months ended 30-Sept-23 (Unaudited) | Preceeding three months ended 30-June-23 (Unaudited) | Corresponding three months ended in the previous year 30-Sept-22 (Unaudited) | Year to Date for current period ended 30-Sept-2023 (Unaudited) | Year to Date for previous period ended 30-Sept-2022 (Unaudited) | Previous year ended 31-Mar-23 (Audited) | Consolidated: Current three months ended 30-Sept-23 (Unaudited) | Preceeding three months ended 30-June-23 (Unaudited) | Corresponding three months ended in the previous year 30-Sept-22 (Unaudited) | Year to Date for current period ended 30-Sept-2023 (Unaudited) | Year to Date for previous period ended 30-Sept-2022 (Unaudited) | Previous year ended 31-Mar-23 (Audited) |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Total Income from Operations | 907.92 | 958.44 | 799.23 | 1,866.36 | 1,647.68 | 3,603.93 | 965.46 | 1,006.04 | 860.36 | 1,971.50 | 1,777.56 | 3,848.31 |
| 2 | Net Profit / (Loss) for the period (before Tax and Exceptional items) (*) | (47.24) | (10.47) | (49.62) | (57.71) | (110.97) | (133.13) | (70.90) | (35.23) | (67.39) | (106.13) | (148.73) | (211.73) |
| 3 | Net Profit / (Loss) for the period before tax (after Exceptional items) (*) | (47.24) | (10.47) | (49.62) | (57.71) | (110.97) | (306.20) | (70.90) | (35.23) | (67.39) | (106.13) | (148.73) | (384.80) |
| 4 | Net Profit/(Loss) after tax for the period (after Exceptional items) (*) | (34.71) | (7.68) | (41.28) | (42.39) | (82.54) | (115.67) | (58.37) | (32.44) | (59.05) | (90.81) | (120.30) | (194.27) |
| 5 | Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)] | (34.51) | (8.01) | (41.28) | (42.52) | (82.54) | (110.48) | (58.55) | (32.77) | (58.71) | (91.32) | (119.63) | (189.85) |
| 6 | Paid up Equity Share Capital | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 | 310.66 |
| 7 | Reserves (excluding Revaluation Reserve) | - | - | - | - | - | 337.47 | - | - | - | - | - | 162.43 |
| 8 | Securities Premium | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 | 1,259.68 |
| 9 | Net Worth | 602.65 | 637.16 | 615.29 | 602.65 | 615.29 | 645.24 | 337.37 | 395.93 | 441.06 | 337.37 | 441.06 | 428.73 |
| 10 | Outstanding Debt excluding Preference Shares | 1,781.73 | 1,701.60 | 1,638.77 | 1,781.73 | 1,638.77 | 1,694.60 | 1,980.26 | 1,895.56 | 1,850.63 | 1,980.26 | 1,850.63 | 1,898.52 |
| 11 | Outstanding Redeemable Preference Shares (including Optionally Convertible Redeemable Preference Shares) | 39.06 | 38.21 | 4.30 | 39.06 | 4.30 | 37.37 | 39.06 | 38.21 | 4.30 | 39.06 | 4.30 | 37.37 |
| 12 | Debt Equity Ratio | 3.01 | 2.72 | 2.66 | 3.01 | 2.66 | 2.68 | 5.30 | 4.40 | 3.83 | 5.30 | 3.83 | 4.10 |
| 13 | Earnings Per Share (of Rs. 10/- each) - | | | | | | | | | | | | |
| | 1. Basic: (Rs) | (1.12) | (0.25) | (1.52) | (1.36) | (3.20) | (4.07) | (1.88) | (1.04) | (2.18) | (2.92) | (4.66) | (6.83) |
| | 2. Diluted: (Rs) | (1.12) | (0.25) | (1.52) | (1.36) | (3.20) | (4.07) | (1.88) | (1.04) | (2.18) | (2.92) | (4.66) | (6.83) |
| 14 | Capital Redemption Reserve | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 | 3.59 |
| 15 | Debenture Redemption Reserve | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| 16 | Debt Service Coverage Ratio | 1.49 | 1.27 | 0.56 | 1.36 | 0.65 | 1.29 | 1.12 | 1.03 | 0.44 | 1.07 | 0.54 | 1.10 |
| 17 | Interest Service Coverage Ratio | 0.82 | 1.14 | 0.71 | 0.98 | 0.67 | 0.88 | 0.68 | 0.97 | 0.61 | 0.82 | 0.56 | 0.76 |

* Exceptional items adjusted in the Statement of Profit and Loss in accordance with Ind AS.

**Note:**

a) The above is an extract of the detailed format of Financial Results for the quarter and six months ended September 30, 2023 filed with Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter and six months ended September 30, 2023 along with the disclosures under Regulation 52(4) of SEBI LODR are available on stock exchange websites (www.nseindia.com, www.bseindia.com and www.cse-india.com) and on the Company's website at www.kesocorp.com.

b) The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meetings held on October 12, 2023.

**Place : Kolkata**
**Date : 12th October, 2023**

**By Order of the Board**
**P.Radhakrishnan**
**Whole-time Director & CEO**

# ADITYA BIRLA HOUSING FINANCE LIMITED

**Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266**
**Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)**

## DEMAND NOTICE

**(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)**

**SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL),** their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued **demand notices** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at thecontractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

| Sl. No | Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No. | NPA Date | Date of Demand Notice | Amount due as per Demand Notice/ as on Date |
|---|---|---|---|---|
| 1 | **1. Ashvani Kumar** First Floor, Plot No. B-18/14 & 15, B-Block, Dlf Ankur Vihar, Village-Saddulabad, Pargana-Loni, Ghaziabad, Uttar Pradesh-201102. **2. Laxmi Gautam** First Floor, Plot No. B-18/14 & 15, B-Block, Dlf Ankur Vihar, Village-Saddulabad, Pargana-Loni, Ghaziabad, Uttar Pradesh-201102. **3. Usha Rani** First Floor, Plot No. B-18/14 & 15, B-Block, Dlf Ankur Vihar, Village-Saddulabad, Pargana-Loni, Ghaziabad, Uttar Pradesh-201102. **4. Ashvani Kumar** Flat No. B-18/14-15, Dlf Ankur Vihar, Sahibabad, Ghaziabad-201005. **5. Laxmi Gautam** Flat No. B-18/14-15, Dlf Ankur Vihar, Sahibabad, Ghaziabad-201005. **6. Usha Rani** Flat No. B-18/14-15, Dlf Ankur Vihar, Sahibabad, Ghaziabad-201005 **7. Ashvani Kumar** C/O Sharma Garments, Ground Floor, Shop No. 2 At, 2301/1, Ram Nagar Extn. Mandoli Road, Shahdara, North East Delhi, Delhi-110032. **Loan Account No. LNDEL0HL-06220134607 & LNDEL0HL-06220134608** | 01-10-2023 | 09.10.2023 | **Rs. 16,87,317/-** (Rupees Sixteen Lakh Eighty Seven Thousand Three Hundred Seventeen Only) by way of outstanding principal, arrears (including accrued late charges) and interest till **04.10.2023** |
| | **DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED:** All That Piece And Parcel Of Residential First Floor (Mig), Without Roof Rights, Constructed On Plot No- B-18/14 & B-18/15, Admeasuring 60.24 Sq. Mtr., In The Residential Colony Dlf Ankur Vihar, Hadbast Gram Saddulabad, Pargana Loni, Ghaziabad-201102, And **Bounded As:- East:** Vacant Plot **West:** Vacant Plot **North:** Road 30 Ft. Wide **South:** Other Property. | | | |
| 2 | **1. Manjeet Sahabdin** 3rd Floor, Property/Plot No. 319, Block-E, Pocket-19, Sector-3, Residential Scheme Rohini, Rohini, North West Delhi, Delhi-110085. **2. Bhanu Priya** 3rd Floor, Property/Plot No. 319, Block-E, Pocket-19, Sector-3, Residential Scheme Rohini, Rohini, North West Delhi, Delhi-110085. **3. M/S Ms Enterprises** 3rd Floor, Property/Plot No. 319, Block-E, Pocket-19, Sector-3, Residential Scheme Rohini, Rohini, North West Delhi, Delhi-110085. **4. Manjeet Sahabdin** A-149 Left Side Portion Of 3rd Floor, Sundershan Park, West Delhi, Delhi-110015 **5. Bhanu Priya** A-149 Left Side Portion Of 3rd Floor, Sundershan Park, West Delhi, Delhi-110015 **6. M/S Ms Enterprises** A-149 Left Side Portion Of 3rd Floor, Sundershan Park, West Delhi, Delhi-110015 **7. Manjeet Sahabdin** 228, Phase-4 Dda, Sector-26, Rohini, North West Delhi-110042. **8. M/S Ms Enterprises** Wz-500/A, 3rd Floor, Basai Darapur, North West Delhi, New Delhi, Delhi-110015. **9. Manjeet Sahabdin,** C/O M/S Ms Enterprises Wz-500/A, 3rd Floor, Basai Darapur, North West Delhi, New Delhi, Delhi-110015. **Loan Account No. LNDELPHL-06190052230 & LNDELPHL-06190052231** | 03-10-2023 | 09.10.2023 | **Rs. 21,14,782.16/-** (Rupees Twenty One Lakh Fourteen Thousand Seven Hundred Eighty Two and Sixteen Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till **06.10.2023.** |
| | **DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED:** All That Piece And Parcel Of Entire Third Floor (With Roof Rights) Of Free Hold Built-Up Property Bearing No. 319, In Block And Pocket- E-19, Sector-3, Area Measuring 25.90 Sq. Mtrs., Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi-110085, And **Bounded As:- East:** Property No. 323 **West:** Property No. 320 **North:** Open **South:** Property No. 322. | | | |

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease orotherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

**Date: 13.10.2023**
**Place: DELHI**

**Sd/- Authorised Officer**
**(Aditya Birla Housing Finance Limited)**

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Form No. 3 [See Regulation-15 (1)(a)] / 16(3)

# DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

**1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional Space allotted on 3rd & 4th Floor also)**

**Case No.: OA/743/2023**
**Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.**

Exh. No.: **20816**

**INDIAN OVERSEAS BANK**
**VS**
**SHASHI BHUSHAN**

To,
ADTV COMMUNICATION PVT LTD
THROUGH ITS DIRECTOR B 8 BASEMENT FLOOR JANGOURA MAIN MATHURA ROAD NEW DELHI, DELHI-110014

## SUMMONS

WHEREAS, **OA/743/2023** was listed before Hon'ble Presiding Officer/ Registrar on **10/10/2023.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.9255776/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application. pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 15/ 02/2024 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

**Given under my hand and the seal of this Tribunal on this date:11/10/2023.**

**Signature of the Officer Authorised to issue summons**

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# OFFICE OF THE RECOVERY OFFICER-II DEBTS RECOVERY TRIBUNAL-III, DELHI

**4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, PATEL CHOWK, NEW DELHI-110001**

## CORRIGENDUM E-AUCTION SALE NOTICE

**R.C. No. 29/2020** **Dated : 03.10.2023**

**PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993**

**PUNJAB NATIONAL BANK & ORS. VS M/S F.E. (INDIA) LIMITED AND ORS.**

This is with reference to the **E-AUCTION SALE NOTICE, E-AUCTION DATE: 15.11.2023, 03.30 PM to 04.00 PM for the A/c of M/S F.E.(INDIA) Ltd.** published in this newspaper on **25.09.2023** for sale of properties through e-auction.

In this notice **Date of E-auction** was published, is changed due to invitable circumstances.

**So, please read the Revised Dates as below:**

**Date of E-auction: 16.11.2023, instead of 15.11.2023**

**All other terms and conditions shall remain same as published in the newspaper in English "Financial Express" and Hindi "Jansatta" 25.09.2023.**

Given under my hand seal on this **03rd day of October, 2023**.

**(NISHITOSH KUMAR PANDEY)**
**RECOVERY OFFICER-II, DRT-III, DELHI**

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# Aditya Birla Housing Finance Limited

**Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266 Branch Office- Aditya Birla Housing Finance Limited | D-17, Basement, Sector 3, Noida, UP 201301**

**APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]**
**POSSESSION NOTICE(for Immovable Property)**

Whereas the undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a **Demand notice dated 15-05-2021 calling upon the borrowers Rahul Kashinath Thombare mentioned in the notice being of Rs. 41,05,997.76/- (Rupees Forty One Lacs Five Thousand Nine Hundred Ninety Seven and Seventy Six Paise Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has attempted to take the possession of the property but were unable to do so as there were restrictions from the borrower.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited for an amount of Rs. 41,05,997.76/- (Rupees Forty One Lacs Five Thousand Nine Hundred Ninety Seven and Seventy Six Paise Only)** and interest thereon. Borrower's attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

All That Piece and Parcel Of Flat No. 2302, Measuring 1290 Sq. Ft , Super Area , On the 23rd Floor , In Tower /Block A9/A9, Project named Eco Village -3 , Situated at Plot No. GH -06, SEC-16-B , Greater Noida, 201303.

**Date: 11/10/2023** **Authorised Officer**
**Place: Greater Noida** **Aditya Birla Housing Finance Limited**

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TATA

# TATA CAPITAL HOUSING FINANCE LTD.

**Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.**
**Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1St & 2Nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.**

## NOTICE FOR SALE OF IMMOVABLE PROPERTY

**(Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002)**

**E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **30-10-2023** on **"As is where is" & "As is what is" and "Whatever there is" and without any recourse basis".** for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at **2.00 P.M. on the said 30-10-2023.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **28-10-2023 till 5.00 PM** at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1St & 2Nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024..

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

| Sr. No | Loan A/c. No and Branch | Name of Borrower(s) / Co-borrower(s)Legal Heir(s) / Legal Representative/ Guarantor(s) | Amount as per Demand Notice | Reserve Price | Earnest Money | Possession Types |
|---|---|---|---|---|---|---|
| 1. | TCHHF 039900 010008 4833 & TCHHF 039900 010008 4839 & TCHHL 039900 010008 4838 | Mr. Surender Gupta Alias Surender Garg S/o Mr. Madan Lal Gupta Mrs. Anu Gupta Alias Anu Garg W/o Mr. Surender Gupta Alias Surender Garg | Rs. 7,49,061 /- (Rupees Seven Lakh Forty Nine Thousand Sixty One Only) is due and payable by you under Loan Account No. TCHHF0399000100084833 and an amount of Rs. 6,66,774 /- (Rupees Six Lakh Sixty Six Thousand Seven Hundred Seventy Four Only) is due and payable by you under Loan Account No. TCHHF0399000100084839 and an amount of Rs. 41,89,649 /- (Rupees Forty One Lakh Eighty Nine Thousand Six Hundred Forty Nine Only) is due and payable by you under Loan Account No. TCHHL0399000100084838 i.e. totaling to Rs. 56,05,484 /- (Rs. Fifty Six Lakh Five Thousand Four Hundred Eighty Four Only) ---------- 14-11-2022 | Rs. 40,00,000/- (Rupees Forty Lakh Only) | Rs. 4,00,000/- (Rupees Four Lakh Only) | Symbolic |
| | | Description of the Immovable Property: All piece & parcels of: **1.** Entire Freehold Second Floor (Without Roof Rights) of Entire Built Up Freehold Residential Property bearing No. 206, Along with the proportionate freehold rights of the land under the said property, Admeasuring 32 Sq. Mtrs., Situated in Layout Plan of Rohini Residential Scheme, Pocket – 04, Sector – 25, Rohini, New Delhi - 110085, with all common amenities mentioned in Sale Deed. Boundaries: - East – Plot No. 207, West – Plot No. 205, North – Entry, South – Plot No. 235. **2.** Entire Freehold Second Floor (Without Roof Rights) of Entire Built Up Freehold Residential Property bearing No. 207, Along with the proportionate freehold rights of the land under the said property, Admeasuring 32 Sq. Mtrs., Situated in Layout Plan of Rohini Residential Scheme, Pocket – 04, Sector – 25, Rohini, New Delhi - 110085, with all common amenities mentioned in Sale Deed. Boundaries: - East – Plot No. 208, West – Plot No. 206, North – Entry, South – Plot No. 234. | | | | |
| 2. | 9830 227 | MRS. BHARTI TOMAR. MR. YOGESH KUMAR | Rs. 20,82,696/- ---------- 07-06-2021 | Rs.20,90,000/- (Rupees Twenty Lakh Ninety Thousand Only) | Rs. 2,09,000/- (Rupees Two Lakh Nine Thousand Only) | Physical |
| | | **Description of the Immovable Property:** All that piece and parcel of the residential House No. 2876 – A / LIG /FF, Housing Board Colony, Sector – 3, Faridabad, Tehsil Ballabgarh, Dist. Faridabad (Hr.) mearuring 14.81 Sq. Yards vid registered Sal Deed bearing No. 3907 Dated 20.06.2012 office of Sub Registrar Ballabgarh. | | | | |
| 3. | 1001 2957 | MR. AKHILESH KUMAR MISS. ROHINI SINGH | Rs. 42,41,381/- (Rupees Forty Two Lakh Forty One Thousand Three Hundred Eighty One Only) ---------- 10-06-2021 | Rs. 30,00,000/- (Rupees Thirty Lakh Only) | Rs. 3,00,000/- (Rupees Three Lakh Only) | Physical |
| | | **Description of the Immovable Property:** All this piece and parcel of the Flat No. C – 1502, in Tower – C in Project "Savy Ville De" Situated at Raj Nagar Extension, Gaziabad, Utter Pradesh | | | | |
| 4. | 101626 96 & 102483 72 | Mr. Neeraj Sharma. Mrs. Beena Nirwal | Rs. 14,30,224/- (Rupees Fourteen Lakh Thirty Thousand Two Hundred Twenty Four Only) is due and payable by you under Agreement no. 10162696 and an amount of Rs. 2,25,182/- (Rupees Two Lakh Twenty Five Thousand One Hundred Eighty Two Only) is due and payable by you under Agreement no. 10248372 totaling to Rs. 16,55,406/- (Rupees Sixteen Lakh Fifty Five Thousand Four Hundred Six Only) ---------- 07-06-2021 | Rs. 13,66,000/- (Rupees Thirteen Lakh Sixty Six Thousand Only) | Rs. 1,36,600/- (Rupees One Lakh Thirty Six Thousand Six Hundred Only) | Physical |
| | | **Description of the Immovable Property:** All That Pieces and Parcel of Property Bearing No. B-46 on the third floor with roof/terrace right left side back side portion of built-up property, admeasuring 50 sq. yds. i.e. 41.81 sq. mtrs., out of Khasra No. 317, situated in the revenue estate of Village Bindapur, Delhi Estate, Delhi, area abadi known as colony B- Block, Gali No. 3, Sanjay Enclave, Uttam Nagar, New Delhi – 110059 along with motor cycle parking, common staircase, fitted with electricity and water connection, along with proportionate undivided share in the land | | | | |
| 5. | TCHH L0362 00010 00624 42 | Mr. Anuj Jain S/o Mr. Sumer Chand Jain, Mrs. Sonal Jain W/o Mr. Anuj Jain | Rs. 38,04,155/- (Rupees Thirty Eight Lakh Four Thousand One Hundred Fifty Five Only) ---------- 18-10-2022 | Rs. 31,32,000/- (Rupees Thirty One Lakh Thirty Two Thousand Only) | Rs. 3,13,200/- (Rupees Three Lakh Thirteen Thousand Two Hundred Only) | Physical |
| | | **Description of the Immovable Property:** All piece & parcels of Built-Up Second Floor (Without Roof Rights) of Residential Property bearing No. 716, Old No. A-25, Admeasuring 87 Sq. Yds. i.e. 72.74 Sq. Mtrs., Comprised in Khasra No. 504/2, 525 & 526, Situated in Village Sikdarpur, Abadi Street No. 09, Chander Lok, Shahdara, Delhi, with all common amenities mentioned in sale deed. Bounded :- East : - Road, West :- Property of Others, North :- Property of Others, South :- Property of Others. | | | | |
| 6. | 97134 01 | MR. VIVEK SINGH NEGI Mrs. AMRITA SARANG | Rs. 36,84,449/- (Rupees Thirty Six Lakh Eighty Four Thousand Four Hundred Forty Nine Only) ---------- 20.02.2018 | Rs. 25,00,000/- (Rupees Twenty Five Lakh Only) | Rs. 2,50,000/- (Rupees Two Lakh Fifty Thousand Only) | Physical |
| | | **Description of the Immovable Property:** All that Unit No.303, Tower-C, Shivalik Homes HRA-09, Surajpur Site- C, Housing Extn Phase-2, Greater Noida, Uttar Pradesh-201306, together with common rights and facilities and amenities attached to and available with all other flats in the building. | | | | |
| 7. | 10166 667 | Mr. ROSHAN KUMAR MANDAL. Mr. RAJEEV KUMAR | Rs. 32,89,607/- (Rupees Thirty Two Lakh Eighty Nine Thousand Six Hundred Seven Only) ---------- 28-08-2019 | Rs. 31,50,000/- (Rupees Thirty One Lakh Fifty Thousand Only) | Rs. 3,15,000/- (Rupees Three Lakh Fifteen Thousand Only) | Physical |
| | | **Description of the Immovable Property:** All That Residential Apartment/Unit Flat No. B-1707, Situated at 17th Floor of Building /Project Known as Oasis Venetia Heights, HRA 12-A, Site-C, Surajpur Housing Complex, Greater Noida, U.P.-201306. Area Admeasuring 1290 Sq. ft. With common amenities written in the Allotment letter. | | | | |
| 8. | 106512 24 & 106536 62 | Mr. MOHIT KUMAR ARORA. Mrs. RUCHI DAWAR VIVA D' MOHIT INTERNATIONAL Mrs. AMITA ARORA | Rs. 151613/- (Rupees One Lakh Fifty One Thousand Six Hundred Thirteen Only) is due and payable by you under Agreement no. 10653662 and an amount of Rs. 10362061/- (Rupees One Crore Three Lakh Sixty Two Thousand Sixty One Only) is due and payable by you under Agreement no. 10651224 totalling to Rs. 10513674/- (Rupees One Crore Five Lakh Thirteen Thousand Six Hundred Seventy Four Only) ---------- 11-06-2021 | Rs. 1,21,00,000/- (Rupees One Crore Twenty One Lakh Only) | Rs. 12,10,000/- (Rupees Twelve Lakh Ten Thousand Only) | Physical |
| | | **Description of the Immovable Property:** All that Pieces And Parcel Of Unit/Flat No. B-1605, Admeasuring 1750 Sq. Ft. Of Super Area, on the Sixteenth Floor of Block-B, in the Building known as 'Antriksh Nature' situated at Plot No. A-110, Sector-52 Noida, Gautam Buddha Nagar, Uttar Pradesh. | | | | |
| 9. | 9556 220 | Late Mr. Raman Lal Pippal S/o Mr. Ram Babu Pippal - Through His Legal Heirs. Mrs. Maya Devi W/o Late Mr. Raman Lal Pippal – Legal Heir, Mr. Dharma Veer S/o Late Mr. Raman Lal Pippal – Legal Heir, Mr. Hemant Kumar S/o Late Mr. Raman Lal Pippal – Legal Heir, Mr. Jitendra Kumar S/o Late Mr. Raman Lal Pippal – Legal Heir | Rs. 1,02,23,225/- (Rupees One Crores Two Lakh Twenty Three Thousand Two Hundred Twenty Five Only) ---------- 30-05-2022 | Rs. 67,50,000/- (Rupees Sixty Seven Lakh Fifty Thousand Only) | Rs. 6,75,000/- (Rupees Six Lakh Seventy Five Thousand Only) | Physical |
| | | **Description of the Immovable Property:** All that is Piece & Parcels of Residential Plot (68'x43'), Admeasuring 328 Sq. Yds. i.e. 274.24 Sq. Mtrs., Comprised in Khasra No. 3870/1, Situated at Mauja Naraich, Locality known as Sati Nagar, Tehsil Etmadpur, District Agra (Uttar Pradesh), with all common amenities mentioned in Sale Deed. Bounded :- East :- House of Kitab Singh, West :- Road 20', North :- House of Bhagwan Singh, South : -Street 05' | | | | |
| 10. | 966 651 7 | Mr. RAJEEV AGARWAL. Mr. BHAGWAN DAS AGARWAL , Mrs. USHA AGARWAL Mr. RAMA SHANKER AGARWAL M/S RAMA SHANKER AGARWAL & Co. \THROUGH ITS DIRECTORS/PARTNERS. | Rs. 64,85,450/- (Rupees Sixty Four Lakh Eighty Five Thousand Four Hundred Fifty Only) ---------- 11-12-2019 | Rs. 50,00,000/- (Rupees Fifty Lakh Only) | Rs. 5,00,000/- (Rupees Five Lakh Only) | Physical |
| | | **Description of the Immovable Property: Item No.1-** All That Commercial Property /Office No. 9, Upper Ground Floor/ Basement, area Admeasuring 275.83 Sq. ft. i.e. 25.62 Sq. Mtr. Measuring east to west 10.6 Feet, north to south 26.3 Feet, having super build up area of 300 Sq. ft. i.e. 27.86 Sq. Mtr. Situated at Commercial Plot No. 2, Situated at Vishwakarma Plaza, Sector 16-B, Sikandara Yojna, Pandit Deen dayal Upadhyaya Puram, Lohamandi ward, Tehsil and District Agra, U.P.-282007. With common amenities written in the Sale Deed. Bounded in the Manner as Follow, North: Exit and Common Passage; East: Wall of Shop/Unit No. 8; West: Wall of Shop/Unit No. 10; South: Seller property; **Item No.2-** All That Commercial Property /Office No. 8, Upper Ground floor /Basement, area Admeasuring 275.83 Sq. ft. i.e. 25.62 Sq. Mtr. Measuring east to west 10.6 Feet, north to south 26.3 Feet, having super build up area of 300 Sq. ft. i.e. 27.86 Sq. Mtr. Situated at Commercial Plot No. 2, Situated at Vishwakarma Plaza, Sector 16-B, Sikandara Yojna, Pandit Deen dayal Upadhyaya Puram, Lohamandi Ward, Tehsil and District Agra, U.P.-282007. With common amenities written in the Sale Deed. Bounded in the Manner as Follow North: Exit and Common Passage; East: Wall of Shop/Unit No. 7; West: Wall of Shop/Unit No. 9; South: Seller property; | | | | |
| 11. | TCHH L0370 00010 00719 73 | Mr. Pawan Kumar S/o Mr. Arjun Singh, Mrs. Pushpa Devi W/o Mr. Pawan Kumar, Mr. Arjun Singh S/o Mr. Jawahar Singh | Rs. 14,20,553/- (Rupees Fourteen Lakh Twenty Thousand Five Hundred Fifty Three Only) ---------- 20-12-2021 | Rs. 10,75,000/- (Rupees Ten Lakh Seventy Five Thousand Only) | Rs. 1,07,500/- (Rupees One Lakh Seven Thousand Five Hundred Only) | Physical |
| | | **Description of the Immovable Property:** All piece & parcels of Residential House built up on Plot No. 25A (Part of Plot No. 25), Admeasuring 63 Sq. Yds. i.e. 52.67 Sq. Mtrs., Comprised in Khasra No. 32, Situated at M.L. Estate, Mauja Kaulakkha, Tehsil & District Agra, Uttar Pradesh. Bounded :- East : - Road & Exit 20' Wide, West :- Plot No. 22, North :- Plot No. 25, South :- Plot No. 24 | | | | |
| 12. | TCHHL03 70000100 074729 | Mr. Neeraj Agrawal S/o Mr. Mohan Lal Agrawal,. Mrs. Pooja Goyal W/o Mr. Neeraj Agrawal, | Rs. 22,97,714/- ---------- 23-09-2022 | Rs.20,60,000/- (Rupees Twenty Lakh Sixty Thousand Only) | Rs. 2,06,000/- (Rupees Two Lakh Six Thousand Only) | Physical |
| | | **Description of the Immovable Property:** All piece & parcels of Residential Flat bearing No. 108 at Third Floor of Multistorey Residential Building bearing MC No. 33/6D/3A/1, Admeasuring Built Up Area 46.67 Sq. Mtrs., Super Built Up Area 622 Sq. ft. i.e. 57.78 Sq. Mtrs., Comprised in Khasra No 1514, Situated at Shri Krishna Gold Residency, Balkeshwar Kunj, Mauja Ghatwasan (Old Abadi), Ward Hariparvat, Tehsil & District Agra - 282005 (Uttar Pradesh), with all common amenities mentioned in Sale Deed. Bounded :- East :- House of Santosh Sharma, West :- Corridor & Exit, North :- House of Kailash Chandra Jain, South : -House of Gourav Sharma. | | | | |
| 13. | 10563 959 | MR. OMKAR MRS. CHANDRAKALA | Rs. 20,43,780/- (Rupees Twenty Lakh Forty Three Thousand Seven Hundred Eighty Only) ---------- 13-12-2021 | Rs. 13,60,000/- (Rupees Thirteen Lakh Sixty Thousand Only) | Rs. 1,36,000/- (Rupees One Lakh Thirty Six Thousand Only) | Physical |
| | | **Description of the Immovable Property:** ALL PIECE AND PARCEL OF THE PROPERTY RESIDENTIAL Plot from Part of Khasra No. 301/1, Mohallaa/Village- Karampur Chaudhary, Bareilly, Uttar Pradesh- 243001 with area of 66.88 SQ. MTR. Bounded :- East : - 10 Feet wide Road, West :- Plot Leeladhar and Badam, North :- Plot of Seller, South :- Plot of Mrs. Ruma Singh | | | | |
| 14. | 10065 636 | Mr. PITAM LAL Mrs. VIDHYA DEVI | Rs. 16,41,334/- (Rupees Sixteen Lakh Forty One Thousand Three Hundred Thirty Four Only) ---------- 11-06-2021 | Rs. 10,11,000/- (Rupees Ten Lakh Eleven Thousand Only) | Rs. 1,01,100/- (Rupees One Lakh One Thousand One Hundred Only) | Physical |
| | | **Description of the Immovable Property:** All That property bearing no./Plot no. – All That property bearing no./Plot no. – Gata no. 194/2, Sharda colony, desh nagar inside pilibhit, Uttar Pradesh, And measuring area is 47.69 Sq. mtr. | | | | |
| 15. | TCHH F0362 00010 00746 64 | Mr. Pawan Kumar Verma S/o Mr. Ram Krishan Verma. Mrs. Babli Verma W/o Mr. Pawan Kumar Verma | Rs. 1,19,11,871/- (Rupees One Crores Nineteen Lakh Eleven Thousand Eight Hundred Seventy One Only) ---------- 26-04-2022 | Rs.1,20,00,000/- (Rupees One Crore Twenty Lakh Only) **(Property No. 388-A)** | Rs. 12,00,000/- (Rupees Twelve Lakh Only) **(Property No. 388-A)** | Physical |
| | | **Description of the Immovable Property:** Residential House bearing No. 388A (Old) and 683 (New), Part of Plot No. 63, Admeasuring 45.345 Sq. Mtrs., Covered Area 93.89 Sq. Mtrs., Situated at Mohalla Ram Nagar (Ismail Khan), Ward & Pargana Loni, Distt. Ghaziabad (Uttar Pradesh), with all common amenities mentioned in sale deed. Boundaries: East – Independent Wall of Plot No. 62 (P.C. Bhutani), West – Joint Wall (1/2 of Self - 1/2 of Rajkumar), North – Joint Wall and thereafter Bathroom & Store, South – Road 20' Wide. **Note ; - SA filed by the Borrower against TCHFL (602/2022) is pending before DRT, Lucknow, No stay order is passed against TCHFL in the said case** | | | | |

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold. The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

The E-auction will take place through portal **https://DisposalHub.com** on **30-10-2023 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.**

**Terms and Condition: 1.** The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. **2.** The Immovable Property shall not be sold below the Reserve Price. **3.** Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only) **4.** All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. **5.** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **6.** For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. **7.** Inspection of the Immovable Property can be done on **20-10-2023 between 11 AM to 5.00 PM** with prior appointment. **8.** The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24Hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. **9.** In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **10.** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. **11.** Details of any encumbrances, known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arears of property tax, electricity etc. **12.** For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s NexXen Solutions Private Limited, Address: #203, 2nd Floor, Shree Shyam Palace, Sector: 4&5 Crossing, Railway Road, Gurugram – 122 006 through its Mobile No. +91 97100 29933, +91 98100 29926, Tel. No. +91 124 4 233 933, E-mail ID: CSD@disposalhub.com or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669. **13.** TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company **14.** Please refer to the below link provided in secured creditor's website **http://surl.li/lwbqg** for the above details. **15.** Kindly also visit the link: https://www.tatacapital.com/property-disposal.html

**Please Note -** TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

**Place:** Delhi
**Date:-** 13-10-2023

**Sd/- Authorized Officer,**
**Tata Capital Housing Finance Ltd.**

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## FORM A
## PUBLIC ANNOUNCEMENT

*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF AGILION ENERGY PRIV

# ଖେଳ ଖବର

ନୂଆଦିଲ୍ଲୀ: ନ୍ୟୁଜିଲାଣ୍ଡ କ୍ରିକେଟ ଦଳର ଅଧିନାୟକ କେନ ୱିଲିୟମସନ ଆହତ ଜନିତ ସମସ୍ୟା ନେଇ ଆଜି ପର୍ଯ୍ୟନ୍ତ ବିଶ୍ୱକପର କୌଣସି ମ୍ୟାଚ ଖେଳି ପାରି ନାହାନ୍ତି । ତେବେ ତାଙ୍କ ଅନୁପସ୍ଥିତିରେ ନ୍ୟୁଜିଲାଣ୍ଡ ବିଶ୍ୱକପର ଦୁଇଟି ମ୍ୟାଚ ଜିତି ସାରିଲାଣି । ମାତ୍ର ୱିଲିୟମସନ ବିଶ୍ୱକପ ମ୍ୟାଚ ଖେଳିବା ପାଇଁ ବ୍ୟଗ୍ରତାର ସହିତ ଅପେକ୍ଷା କରି ରହିଛନ୍ତି । ସୂଚନା ଯୋଗ୍ୟ ଯେ ଚଳିତ ବର୍ଷର ଆଇପିଏଲ ସମୟରେ ସେ ଆହତ ହୋଇଥିଲେ । ତେବେ ଆଜି ପର୍ଯ୍ୟନ୍ତ ସମ୍ପୂର୍ଣ୍ଣ ସୁସ୍ଥ ହୋଇ ପାରି ନାହାନ୍ତି । ମାତ୍ର ବର୍ତ୍ତମାନ ସେ ଧୀରେଧୀରେ ସୁସ୍ଥ ହେଉଛନ୍ତି ବୋଲି କହିଛନ୍ତି । ତେଣୁ ବାଂଲାଦେଶ ବିପକ୍ଷ ଆଗାମୀ ମ୍ୟାଚ ଖେଳିବା ସକାଶେ ଅପେକ୍ଷା କରି ରହିଛନ୍ତି । ତେବେ ଦଳ ମ୍ୟାନେଜମେଣ୍ଟ ତାଙ୍କର ସ୍ୱାସ୍ଥ୍ୟାବସ୍ଥା ଉପରେ ସମ୍ପୂର୍ଣ୍ଣ ନଜର ରଖିଛନ୍ତି । ୱିଲିମୟସନ ଦଳର ଜଣେ ପ୍ରମୁଖ ଖେଳାଳି ହୋଇ ଥିବାରୁ ନ୍ୟୁଜିଲାଣ୍ଡ ତାଙ୍କ ଠାରୁ ବହୁତ କିଛି ଆଶା କରେ । ପୁଣି ଥରେ ସୂଚାଇ ଦିଆ ଯାଇ ପାରେ ଯେ ୨୦୧୯ରେ ଅନୁଷ୍ଠିତ ବିଶ୍ୱକପ୍ ଫାଇନାଲରେ ଇଂଲଣ୍ଡ ଠାରୁ ହାରିଥିଲା । ତେବେ ଚଳିତ ବିଶ୍ୱକପରେ ଭଲ ପ୍ରଦର୍ଶନ କରିପାରିଥିବା ବେଳେ ଆଗକୁ ବଢ଼ିପାରିବ ବୋଲି ଅନୁମାନ ।

# ଦିନିକିଆ ବିଶ୍ୱକପରେ ପାକିସ୍ତାନ ଠାରୁ କେବେ ହାରିନି ଭାରତ

ନୂଆଦିଲ୍ଲୀ: ୧୯୭୫ରେ ଆରମ୍ଭ ହୋଇଥିଲା ଦିନିକିଆ କ୍ରିକେଟ ବିଶ୍ୱକପ ଇତିହାସ । ତେବେ ସେହିଦିନ ଠାରୁ ଅନୁଷ୍ଠିତ ହୋଇ ଆସୁଥିବା ଏହି ବିଶ୍ୱକପର କୌଣସି ସଂସ୍କରଣରେ ଭାରତ କେବେ ପାରମ୍ପରିକ ପ୍ରତିଦ୍ୱନ୍ଦ୍ୱୀ ପାକିସ୍ତାନ ଠାରୁ ହାର ମାନି ନାହିଁ । ତେଣୁ ଚଳିତ ବିଶ୍ୱକପର ଶନିବାର ଦିନ ଗୁଜରାଟର ଅହମଦାବାଦରେ ଅନୁଷ୍ଠିତ ହେବାକୁ ଯାଉଥିବା ପାକିସ୍ତାନ ବିପକ୍ଷ ହାଇଭୋଲଟେଜ ମ୍ୟାଚରେ ଭାରତ ବିଜୟ ଧାରା ବଜାୟ ରଖିବା ସବୁଠାରୁ ବଡ ପ୍ରଶ୍ନ । ଦିନିକିଆ ବିଶ୍ୱକପର ୪୮ ବର୍ଷ ଇତିହାସ ମଧ୍ୟରେ ଉଭୟ ଦଳ ପରସ୍ପରକୁ ୭ ଥର ଭେଟାଭେଟି ହୋଇଛନ୍ତି । ଭାରତ ସବୁବେଳେ ବିଜୟୀ ହୋଇ ଆସିଛି । ତେବେ ସେତେବେଳେ ଭିନ୍ନ ଖେଳାଳି ଥିଲେ । ବର୍ତ୍ତମାନ ଉଭୟ ଦଳରେ ନୂଆ ପୁରୁଣା ଖେଳାଳି ଅଛନ୍ତି । ସେହିପରି ବର୍ତ୍ତମାନ ଉଭୟ ଦଳ ଚଳିତ ବିଶ୍ୱକପରେ ଖେଳିଥିବା ଦୁଇ ଲେଖାଏଁ ମ୍ୟାଚରେ ଭଲ ପ୍ରଦର୍ଶନ କରି ବିଜୟୀ ହୋଇଛନ୍ତି । ତେଣୁ ଏହି ମହା ଲଢ଼େଇରେ ଉଭୟ ଦଳର ଖେଳାଳି ଉତ୍ସାହିତ ହୋଇ ପଡିଆକୁ ଓହ୍ଲାଇବେ । ଗତ ଏସିଆ କପରେ ପାକିସ୍ତାନକୁ ଭାରତ ପରାସ୍ତ କରିଥିଲେ ହେଁ ବିଶ୍ୱକପର ମାହୋଲ ନିଆରା । ତେବେ ଉଭୟ ଦଳ ବିଜୟୀ ହେବା ପାଇଁ ଆଶାୟୀ । ଶ୍ରୀଲଙ୍କା ବିପକ୍ଷ ଗତ ମ୍ୟାଚରେ ଯେଉଁ ରଣନୀତି ନେଇ ସେହି ଯୋଜନା ସହିତ ଭାରତ ବିପକ୍ଷ ମ୍ୟାଚ ଖେଳିବା ପାଇଁ ଲକ୍ଷ୍ୟ ରଖିଛୁ ବୋଲି କହିଛନ୍ତି ପାକିସ୍ତାନ ଦଳର ସଫଳ ବ୍ୟାଟର ମହମ୍ମଦ ରିଜୱାନ । ସେହିପରି ଭାରତ ମଧ୍ୟ ସ୍ୱତନ୍ତ୍ର ରଣନୀତି ନେଇ ଲଢ଼େଇ କରିବା ଯୋଜନାରେ ରହିଛି । ଚଳିତ ବର୍ଷ ଉଭୟ ଦଳର ଦିନିକିଆ ସଫଳତା ଉପରେ ଦୃଷ୍ଟି ପକାଇଲେ ଜଣଶ ଯାଏ ଯେ ଭାରତ ୨୩ ମ୍ୟାଚ ଖେଳି ୧୭ ବିଜୟ ହାସଲ କରିଥିବା ବେଳେ ୫ ମ୍ୟାଚ ହାରିଛି ଓ ଗୋଟିଏ ମ୍ୟାଚର ଫଳାଫଳ ଫଇସଲା ହୋଇ ପାରି ନ ଥିଲା । ସେହିପରି ପାକିସ୍ତାନ ଚଳିତ ବର୍ଷ ୧୮ ଦିନିକିଆ ଖେଳି ୧୨ ବିଜୟ ଓ ୫ ମ୍ୟାଚ ହାରିଛି ଏବଂ ଗୋଟିଏ ମ୍ୟାଚ ଫଳାଫଳ ଫଇସଲା ହୋଇ ନ ଥିଲା । ତେବେ ମୋଟ ଦିନିକିଆ ମ୍ୟାଚ ରେକର୍ଡ ଦେଖିଲେ ଜଣା ଯାଏ ଯେ ଭାରତ ଆଜି ପର୍ଯ୍ୟନ୍ତ ୧୦୪୩ ମ୍ୟାଚ ଖେଳି ୫୪୯ ବିଜୟ ହାସଲ କରିଛି । ସେହିପରି ୪୪୧ ମ୍ୟାଚରେ ହାରି ଥିବା ବେଳେ ୯ ମ୍ୟାଚ ଟାଇଡ ଓ ୪୪ ମ୍ୟାଚ ଫଳାଫଳ ଫଇସଲା ହୋଇ ପାରି ଥିଲା । ପାକିସ୍ତାନ ଆଜି ସୁଦ୍ଧା ୯୬୩ ଦିନିକିଆ ଖେଳି ୫୧୦ ବିଜୟ ଓ ୪୨୩ ମ୍ୟାଚରେ ପରାଜୟ ସ୍ୱିକାର କରିଛି । ୯ ମ୍ୟାଚ ଟାଇ ରହିଥିବା ବେଳେ ୨୧ ମ୍ୟାଚ ଫଳାଫଳ ଫଇସଲା ହୋଇ ପାରି ନ ଥିଲା । ଭାରତର ବିଜୟ ପ୍ରତିଶତ ୫୫.୩୬ ଓ ପାକିସ୍ତାନର ବିଜୟ ହାର ୫୪.୬୧ ରହିଛି ।

ଗୁଜରାଟର ଅହମ୍‌ଦାବାଦରେ ଭାରତ-ପାକିସ୍ତାନ ବିଶ୍ୱକପ୍ ମ୍ୟାଚ୍ ଉପଭୋଗ ପାଇଁ ସ୍ଥାନୀୟ କ୍ରିକେଟ୍ ପ୍ରେମୀଙ୍କ ମଧ୍ୟରେ ପ୍ରବଳ ଉତ୍ସାହ ସୃଷ୍ଟି ହୋଇଥିବା ବେଳେ ଏହି ମହାମୁକାବିଲାକୁ ସମସ୍ତଙ୍କର ଅପେକ୍ଷା । ସ୍ଥାନୀୟ ନରେନ୍ଦ୍ର ମୋଦୀ ଷ୍ଟାଡୀୟମରେ ୧ଲକ୍ଷ ୩୦ ହଜାର ଦର୍ଶକ ବସିବା କ୍ଷମତା ଥିବା ବେଳେ ମ୍ୟାଚ୍ ଅବସରରେ ଭରପୁର ଦର୍ଶକଙ୍କ ସାମନାରେ ଉଭୟ ଦଳ ମଧ୍ୟରେ ମୁକାବିଲା ହେବ । ତେଣୁ କ୍ରିକେଟ୍ ପ୍ରେମୀ ବିଭିନ୍ନ ଢ଼ଙ୍ଗରେ ଏହି ମ୍ୟାଚ୍‌ର ମଜା ନେବା ପାଇଁ ପ୍ରସ୍ତୁତ ହୋଇ ରହିଛନ୍ତି । ଜଣେ ମହିଳା ତାଙ୍କ ପିଠିରେ ଉଭୟ ଦଳ ଅଧିନାୟକଙ୍କ ଫଟୋ ତାଟୁ କରିଛନ୍ତି ।

## ଅଷ୍ଟ୍ରେଲିଆକୁ ଦ୍ୱିତୀୟ ଝଟକା

# ଡି କକ୍‌ଙ୍କ ଶତକ: ୧୩୪ରନ୍‌ରେ ଦକ୍ଷିଣ ଆଫ୍ରିକାର ଜବରଦସ୍ତ ବିଜୟ

ଲକ୍ଷ୍ନୌ: ସ୍ଥାନୀୟ ଭାରତ ରତ୍ନ ଅଟଳ ବିହାରୀ ବାଜପେୟୀ ଏକନା କ୍ରିକେଟ୍ ଷ୍ଟାଡିୟମଠାରେ ଗୁରୁବାର ଅନୁଷ୍ଠିତ ଆଇସିସି ଦିନିକିଆ କ୍ରିକେଟ ବିଶ୍ୱକପ୍ ମ୍ୟାଚରେ ଅଷ୍ଟ୍ରେଲିଆକୁ ୧୩୪ ରନରେ ପରାସ୍ତ କରିଛି ଦକ୍ଷିଣ ଆଫ୍ରିକା । ପ୍ରଥମେ ବ୍ୟାଟିଂ କରି ଦକ୍ଷିଣ ଆଫ୍ରିକା ୩୧୨ ରନର ଲକ୍ଷ୍ୟ ରଖାଯାଇଥିବାବେଳେ ଅଷ୍ଟ୍ରେଲିଆ ଇନିଂସ ଆରମ୍ଭରୁ ହିଁ ବ୍ୟାଟିଂ ବିପର୍ଯ୍ୟୟର ସମ୍ମୁଖୀନ ହୋଇଥିଲା ଓ ଶେଷ ପର୍ଯ୍ୟନ୍ତ ସେଥିରୁ ମୁକୁଳିପାରିନଥିଲା । ଦଳର କୌଣସି ବ୍ୟାଟ୍‌ମ୍ୟାନ ଦକ୍ଷିଣ ଆଫ୍ରିକା ବୋଲରଙ୍କ ସମ୍ମୁଖୀନ ହୋଇପାରିନଥିଲେ । କେବଳ ମାର୍ନସ ଲାବୁସଚାନ ସର୍ବାଧିକ ୪୬ ରନ କରିଥିଲେ । ଅନ୍ୟ ବ୍ୟାଟ୍‌ମ୍ୟାନମାନେ ବିଫଳ ହୋଇଥିଲେ । ଦକ୍ଷିଣ ଆଫ୍ରିକା ପକ୍ଷରୁ କାସିଗୋ ରବାଡା ୩ଟି ୱିକେଟ୍ ନେଇଥିବାବେଳେ କେଶବ ମହାରାଜ, ମାର୍କୋ ଜାନସେନ ଓ ତବରେଜ୍ ସାମସି ୨ଟି ଲେଖାଏଁ ୱିକେଟ ନେଇଥିଲେ । ଗତ ୮ ତାରିଖ ଦିନ ଚେନ୍ନାଇରେ ଅନୁଷ୍ଠିତ ଭାରତ ବିପକ୍ଷ ମ୍ୟାଚରେ ଅଷ୍ଟ୍ରେଲିଆ ପରାଜୟ ସ୍ୱିକାର କରିଥିଲା । ଅଷ୍ଟ୍ରେଲିଆ ୨ ମ୍ୟାଚ୍‌ରେ ହାରିଥିବା ବେଳେ ଦକ୍ଷିଣ ଆଫ୍ରିକାର ଏହା ଦ୍ୱିତୀୟ ବିଜୟ । ଆଜିର ମ୍ୟାଚରେ ଟସ୍ ଜିତିବା ପରେ ଅଷ୍ଟ୍ରେଲିଆ ଫିଲ୍ଡିଂ ନିଷ୍ପତ୍ତି ନେଇଥିଲା । ପ୍ରଥମେ ବ୍ୟାଟିଂ କରି ଦକ୍ଷିଣ ଆଫ୍ରିକା ୫୦ ଓଭରରେ ୭ ୱିକେଟ ହରାଇ କରିଥିଲା ୩୧୧ ରନ । ଶ୍ରୀଲଙ୍କା ବିପକ୍ଷ ପୂର୍ବ ମ୍ୟାଚରେ ଶତକ ଅର୍ଜନ କରିଥିବା ଓପନର କ୍ୱିଣ୍ଟନ ଡି କକ୍ କ୍ଷ ଆଜି ପୁଣି ସଫଳ ପ୍ରଦର୍ଶନ ପୂର୍ବକ ଅଷ୍ଟ୍ରେଲିଆ ବିରୋଧରେ ଆଉ ଏକ ଶତକ ହାସଲ କରିବା ଫଳରେ ଦକ୍ଷିଣ ଆଫ୍ରିକା ୩୦୦ ରନ ସୀମାରେଖା ଅତିକ୍ରମ କରି ପାରିଥିଲା । ଡି କକ୍‌ଙ୍କର ଏହା ଦିନିକିଆ କ୍ରିକେଟରେ ୧୯ତମ ଶତକ । ସେହିପରି ଏବି ଡି ଭିଲର୍ସଙ୍କ ପରେ ଡି କକ ଦକ୍ଷିଣ ଆଫ୍ରିକାର ଦ୍ୱିତୀୟ ବ୍ୟାଟର ଭାବେ ଦିନିକିଆ ବିଶ୍ୱକପରେ କ୍ରମାଗତ ଦ୍ୱିତୀୟ ଶତକ ଅର୍ଜନ କରିବାରେ ସଫଳ ହୋଇଛନ୍ତି ।

# ପୂର୍ବ ବିବାଦକୁ ଭୁଲି ମନ ମିଳାଇଲେ କୋହଲି - ନବୀନ

ନୂଆଦିଲ୍ଲୀ:କ୍ରିକେଟ ଫିଲ୍ଡରେ ମୁହାଁମୁହିଁ ବେଳେ ପ୍ରତି ଖେଳାଳି ନିଜ ଦଳକୁ ଜିତାଇବା ପାଇଁ ସବୁବେଳେ ଲଢୁଆ ମନୋଭାବ ନେଇ ଖେଳିଥାନ୍ତି । ସେତେବେଳେ କୌଣସି ମିତ୍ର ଭାବ ଦେଖିବାକୁ ମିଳେନାହିଁ । ତେଣୁ ମ୍ୟାଚ ସମୟରେ କୌଣସି କାରଣକୁ ନେଇ ଉଭୟ ପକ୍ଷ ଖେଳାଳିଙ୍କ ମଧ୍ୟରେ ବିବାଦୀୟ ପରିସ୍ଥିତି ସୃଷ୍ଟି ହେବା ଦେଖିବାକୁ ମିଳିଥାଏ । ମାତ୍ର ମ୍ୟାଚ ସରିବା ପରେ ଉଭୟ ଦଳ ଖେଳାଳିଙ୍କ ମଧ୍ୟରେ ବନ୍ଧୁତ୍ୱପୂର୍ଣ୍ଣ ସମ୍ପର୍କ ସୃଷ୍ଟି ହୋଇଥାଏ । ଏହି କ୍ରମରେ ଚଳିତ ବର୍ଷର ଆଇପିଏଲ ଅବସରରେ ରୟାଲ ଚାଲେଞ୍ଜର୍ସ ବାଙ୍ଗାଲୋର ଫ୍ରାଞ୍ଚାଇଜର ବିରାଟ କୋହଲି ଓ ଲକ୍ଷ୍ନୌ ସୁପର ଜିଆଣ୍ଟସ ପାଇଁ ଖେଳୁଥିବା ଆଫଗାନିସ୍ତାନ ପେସ୍ ବୋଲର ନବୀନଙ୍କ ମଧ୍ୟରେ କଥାକଟାକଟି ହୋଇଥିଲା । ମାତ୍ର ଗତକାଲି ଦିଲ୍ଲୀରେ ଅନୁଷ୍ଠିତ ବିଶ୍ୱକପ ମ୍ୟାଚ ଅବସରରେ ଉଭୟ ଖେଳାଳିଙ୍କ ମଧ୍ୟରେ ଦେଖିବାକୁ ମିଳିଥିଲା ଭିନ୍ନ କଥା । ନବୀନ ବୋଲିଂ କରୁଥିବା ବେଳେ କୋହଲି ବ୍ୟାଟିଂ ଦାୟିତ୍ୱରେ ଥିଲେ । ତେବେ କୋହଲି ପଛ କଥା ଭୁଲି ନବୀନଙ୍କୁ ହସ ହସ ମୁହଁରେ କୋଳାଗ୍ରତ କରିବା ଦେଖିବାକୁ ମିଳିଥିଲା । ତେଣୁ ଏହି ଘଟଣାକୁ ପୂର୍ବତନ ଭାରତୀୟ ଖେଳାଳି ତଥା ଟିଭି ଭାଷ୍ୟକାର ଗୌତମ ଗମ୍ଭୀର ଉଭୟଙ୍କୁ ପ୍ରଶଂସା କରି କହିଛନ୍ତି ଯେ କ୍ରିକେଟ ଫିଲଡରେ ଖେଳିବା ବେଳେ କେହି ମିତ୍ର ଭାବ .ଦେଖାଇ ପାରିବେ ନାହିଁ ।କାରଣ ନିଜ ଦଳକୁ ଜିତାଇବା ପାଇଁ ସମସ୍ତେ ଆପ୍ରାଣ ଉଦ୍ୟମ କରିଥାନ୍ତି । ତଥାପି କୌଣସି କାରଣ ନେଇ ଖେଳାଳିଙ୍କ ମଧ୍ୟରେ ମତାନ୍ତର ହେଲେ ,ତାହା ଭୁଲି ଯିବା ଉଚିତ । ଯାହା ଗତକାଲି କୋହଲି ଓ ନବୀନଙ୍କ ମଧ୍ୟରେ ଦେଖିବାକୁ ମିଳିଲା ।

# ରୋହିତଙ୍କୁ କ୍ରିସ୍ ଗେଲଙ୍କ ଅଭିନନ୍ଦନ

ନୂଆଦିଲ୍ଲୀ: ଭାରତୀୟ କ୍ରିକେଟ ଦଳ ଅଧିନାୟକ ରୋହିତ ଶର୍ମା ଗତକାଲି ଏଠାରେ ଅନୁଷ୍ଠିତ ଆଫଗାନିସ୍ତାନ ବିପକ୍ଷ ବିଶ୍ୱକପ ମ୍ୟାଚରେ ଶତକ ଅର୍ଜନ ସହିତ ଏକାଧିକ ରେକର୍ଡ ଅତିକ୍ରମ କରିଥିବା ରୋହିତ ଶର୍ମାଙ୍କୁ ଭୂୟସୀ ପ୍ରଶଂସା କରିଛନ୍ତି ୱେଷ୍ଟଇଣ୍ଡିଜର ପୂର୍ବତନ କ୍ରିକେଟର ତଥା 'ୟୁନିଭର୍ସ ବସ' ଭାବେ ପରିଚିତ କ୍ରିସ୍ ଗେଲ । ସୂଚନା ଯୋଗ୍ୟ ଯେ ଗେଲ୍ ଅନ୍ତର୍ଜାତୀୟ କ୍ରିକେଟରେ (ସବୁ ଫର୍ମାଟରେ)୫୫୩ ଛକା ମାରିଥିବା ବେଳେ ରୋହିତ ଗତକାଲି ଆଫଗାନିସ୍ତାନ ବିପକ୍ଷ ମ୍ୟାଚରେ ୫ ଛକା ମାରିବା ସହ ଗେଲଙ୍କୁ ଅତିକ୍ରମ କରିଛନ୍ତି । ରୋହିତଙ୍କ ଛକା ସଂଖ୍ୟା ବର୍ତ୍ତମାନ ୫୫୬ରେ ପହଞ୍ଚିଛି । ଗେଲ ୪୮୩ ଗେମ୍ସରେ ୫୫୩ ଛକା ମାରିଥିବା ବେଳେ ରୋହିତ ୪୫୩ ଗେମ୍ସରେ ଏହି ଛକା ମାଇଲଖୁଣ୍ଟ ଅତିକ୍ରମ କରିଛନ୍ତି । ରୋହିତ ଶର୍ମା କହିଛନ୍ତି ଯେ କ୍ରିସ୍ ଗେଲ ଜଣେ ଛକା ମାଷ୍ଟର ଭାବେ ପରିଚିତ । ସେ ଯେଉଁଠାରେ ଖେଳନ୍ତି,ସେଠାରେ ଛକା ମାରିବାକୁ କେବେ ଭୁଲନ୍ତି ନାହିଁ । ସେହିପରି ଆମେ ଦୁହେଁ ଜର୍ସି ନଂ ୪୫ ପରିଧାନ କରୁଥିବାରୁ ଏଥିପାଇଁ ମୁଁ ବହୁତ ଖୁସି ଅନୁଭବ କରେ । କାରଣ ଆମ ଦୁହିଁଙ୍କ ମଧ୍ୟରେ ଏକ ନିଆରା ସାମଞ୍ଜସ୍ୟ ରହିଛି ।

## ଜାତୀୟ ଜୀତ୍ କୁନ୍ ଡୁ

# ଓଡ଼ିଶାକୁ ୫ ସ୍ୱର୍ଣ୍ଣ ସହ ୧୪ ପଦକ

ଭୁବନେଶ୍ୱର (ଭାସ୍କର ନ୍ୟୁଜ୍): ଜମ୍ମୁ କାଶ୍ମୀରରେ ଅନୁଷ୍ଠିତ ଜାତୀୟ ଜୀତ୍ କୁନ୍ ଡୁ (ଏକ ସାମରିକ କୌଶଳ କ୍ରୀଡ଼ା)ରେ ଓଡ଼ିଶାକୁ ୫ ସ୍ୱର୍ଣ୍ଣ, ୨ ରୌପ୍ୟ ଓ ୭ କାଂସ୍ୟ ପଦକ ମିଳିଛି । ଭୁବନେଶ୍ୱରର ଦେବାଶିଷ ମହନ୍ତ, ସାଇଅଂଶ ପଟ୍ଟନାୟକ, ସାଇ ପ୍ରିୟା ସାହୁ, ଓମ୍ ସାଇ ପ୍ରସାଦ ସାହୁ ଓ ବାଲେଶ୍ୱରର ଅନୁରାଗ ଦାସ ସ୍ୱର୍ଣ୍ଣ ପଦକ ଜିତିଥିଲେ । ଭୁବନେଶ୍ୱରର ମୁସ୍କାନ କୁମାରୀ ଦାସ, ଓମ୍ ସତ୍ୟମେଧ ଜେନା ରୌପ୍ୟ ଜିତିଥିଲା ବେଳେ ଆୟୁଷ କୁମାର ଦାସ, ଟ୍ୱିଙ୍କଲ ପ୍ରଧାନ, ଏସ୍ କ୍ରିଷ୍ଣା ମହାନ୍ତି, ଅମନଦୀପ ମହାନ୍ତି, କେଶରୀନନ୍ଦନ ନାୟକ, ଅନିଲ କୁମାର ଗୌଡ଼ ଓ ଅତୁଲ୍ୟ ଅନନ୍ୟା ଦାସ କାଂସ୍ୟ ପାଇଥିଲେ । ଏହି ସଫଳତା ଲାଗି ଓଡ଼ିଶା ଜୀତ୍ କୁନ୍ ଡୁ ସଂଘ ପକ୍ଷରୁ ସମ୍ପାଦକ ରତନ କୁମାର ସାହୁ ଖେଳାଳିମାନଙ୍କୁ ଅଭିନନ୍ଦନ ଜଣାଇଛନ୍ତି ।

# ଆନ୍ଧ୍ର ଖୋ- ଖୋ ଦଳକୁ ବିଦାୟ ସମ୍ବର୍ଦ୍ଧନା

ପୁରୀ, (ଭାସ୍କର ନ୍ୟୁଜ୍) : ପୁରୀ ତାଳବଣିଆ ସ୍ଥିତ ଖେଳ ପଡିଆ ଠାରେ ଆନ୍ଧ୍ର ଓ ଓଡିଶା ଖୋ ଖୋ ଦଳ ମଧ୍ୟରେ ବନ୍ଧୁତ୍ୱ ପୂର୍ଣ୍ଣ ମ୍ୟାଚ ଅନୁଷ୍ଠିତ ହୋଇଥିଲା । ପୁରୀରେ ଚଳିତ ମାସ ୮ ତାରିଖରେ ପହଞ୍ଚିଥିବା ଆନ୍ଧ୍ର ଦଳ ଓଡିଶା ଖୋ ଖୋ ଦଳ ସହ ୬ ଟି ମ୍ୟାଚ ଖେଳି ଥିଲା । ଏହି ଖେଳ ମାଧ୍ୟମରେ ଉଭୟ ଦଳ ପରସ୍ପର ସହ ଖେଳି ବିପୁଳ ଅଭିଜ୍ଞତା ହାସଲ କରିଥିଲେ । ଏହି ଅଭିଜ୍ଞତା ପରବର୍ତ୍ତୀ ଖେଳରେ ଖେଳାଳୀଙ୍କୁ ଅନେକ ସହାୟତା କରିବ ବୋଲି କୋଚ ସଞ୍ଜୀବ ଶର୍ମା ସୂଚନା ଦେଇଥିଲେ ।ବିଦାୟ ନେଉଥିବା ଆନ୍ଧ୍ର ଦଳର ଅଧିନାୟକ ପି ଶିବାରେଡି ଓ ସମସ୍ତ ସଦସ୍ୟଙ୍କୁ ସ୍ମୃତି ସ୍ୱରୂପ ଶ୍ରୀଜୀଉଙ୍କ ଫଟୋ ଚିତ୍ର ପ୍ରଦାନ କରାଯାଇଥିଲା । କାର୍ଯ୍ୟକ୍ରମରେ ଜିଲ୍ଲା ସୂଚନା ଓ ଲୋକ ସମ୍ପର୍କ ଅଧିକାରୀ ସନ୍ତୋଷ କୁମାର ସେଠୀ, ଜିଲ୍ଲା କ୍ରୀଡା ଅଧିକାରୀ ଚନ୍ଦନ ସାହୁ, ଜିଲ୍ଲା ସଂସ୍କୃତି ଅଧିକାରୀ ହେମନ୍ତ ବେହେରା ପ୍ରମୁଖ ଯୋଗ ଦେଇ ଖେଳାଳୀଙ୍କୁ ସମ୍ବର୍ଦ୍ଧିତ କରିଥିଲେ ।

# ମହିଳା ମହାବିଦ୍ୟାଳୟର ବାର୍ଷିକ କ୍ରୀଡା ଉତ୍ସବ

ଭୁବନ, (ଭାସ୍କର ନ୍ୟୁଜ୍): ଭୁବନ ମହିଳା ଡିଗ୍ରୀ ମହାବିଦ୍ୟାଳୟରେ ବାର୍ଷିକ କ୍ରୀଡା ଉତ୍ସବ ଅନୁଷ୍ଠିତ ହୋଇଯାଇଛି । ଅଧ୍ୟକ୍ଷ ଦିଲ୍ଲୀପ କୁମାର ଦାସ ସଭାପତିତ୍ୱ କରି କହିଥିଲେ ଯେ, ମୁଖ୍ୟମନ୍ତ୍ରୀ ନବୀନ ପଟ୍ଟନାୟକଙ୍କ ଉଦ୍ୟମରେ ୨୦୧୮ରୁ ଆଜି ପର୍ଯ୍ୟନ୍ତ ଓଡ଼ିଶା ସରକାର ହକିର ପାୟୋଜକ ସାଜି ସମସ୍ତ ପ୍ରକାର ସହଯୋଗ କରୁଛନ୍ତି । ଏହା ଦ୍ୱାରା ୧୭ ତମ ଏସିଆନ କ୍ରୀଡ଼ାରେ ଭାରତ ପ୍ରଥମ ଥର ପାଇଁ ସ୍ୱର୍ଣ୍ଣ ପଦକ ହାସଲ କରିଛି ଓ ଖେଳାଳୀ ମାନଙ୍କ ମନୋବଳ ଦୃଢ଼ ହୋଇ ପାରିଛି । ଉକ୍ତ ଉତ୍ସବ ରେ ପରିଚାଳନା କମିଟି ସମ୍ପାଦକ ଦେବବ୍ରତ ପୃଷ୍ଟି ମୁଖ୍ୟ ଅତିଥି ଭାବେ ଯୋଗଦେଇ ସୁସ୍ଥ ଶରୀର ପାଇଁ କ୍ରୀଡା ଅପରିହାର୍ଯ୍ୟ । କ୍ରୀଡା ଦ୍ୱାରା ଆମ ଦେହ ସୁସ୍ଥ ରହିବା ସହ ମନ ଭଲ ରହେ ବୋଲି କହିଥିଲେ ।ସମ୍ମାନିତ ଅତିଥି ଭାବେ ଯୁକ୍ତ ଦୁଇ ଅଧ୍ୟକ୍ଷ ସୁରେନ୍ଦ୍ର କୁମାର ପୋଥାଲ, ଅଧ୍ୟାପକ ପ୍ରଶାନ୍ତ ରାଉତରାୟ, ଅଧ୍ୟାପିକା ମମତା ପାତ୍ର ଯୋଗଦେଇଥିଲେ । ଖେଳ ଶିକ୍ଷକ ଗଦାଧର ସାହୁ ଓ ବାସନ୍ତୀ ବେହେରା ବାର୍ଷିକ କ୍ରୀଡାକୁ ପରିଚାଳନା କରିଥିଲେ । ସମସ୍ତ ଅଧ୍ୟାପକ, ଅଧ୍ୟାପିକା ଓ କର୍ମଚାରୀ ସହଯୋଗ କରିଥିଲେ ।

**ଦ. ପୂ ରେଳବାଇ- ଟେଣ୍ଡର**

ଟେଣ୍ଡର ନୋଟିସ୍ ନଂ: **ଏସ୍‌ଟି-ସିକେପି-ଓଟି-୨୧-୨୦୨୩, ତାରିଖ: ୦୯.୧୦.୨୦୨୩**
ଭାରତର ରାଷ୍ଟ୍ରପତିଙ୍କ ପକ୍ଷରୁ ଓ ପାଇଁ ସିନିୟର୍ ଡିଭିଜନାଲ୍ ସିଗ୍‌ନାଲ ଓ ଟେଲିକମ୍ ଇଞ୍ଜିନିୟର/ ସିଓ/ ଚକ୍ରଧରପୁର ଇ- ଟେଣ୍ଡର ଆହ୍ୱାନ କରୁଛନ୍ତି । **ଟେଣ୍ଡର ନମ୍ବର. ଏସ୍‌ଟି-ସିକେପି-ଓଟି-୨୧-୨୦୨୩ ତା ୩୧.୧୦.୨୦୨୩ ଅପରାହ୍ନ ୧୫.୦୦** ସମୟରେ ଖୋଲାଯିବ । ନିମ୍ନ ଲିଖିତ କାର୍ଯ୍ୟପାଇଁ କୌଣସି ମାନ୍ୟୁଆଲ ଅଫର ଅନୁମତି ଦିଆଯିବ ନାହିଁ । ଯଦି ଏହି ପ୍ରକାର ଅଫର ମିଳେ ତେବେ ଗ୍ରହଣ ଯୋଗ୍ୟ ହେବ ନାହିଁ । **କାର୍ଯ୍ୟର ନାମ:** ଚକ୍ରଧରପୁର ଡିଭିଜନ୍‌ର ଅମୃତ ଭାରତ ଷ୍ଟେସନ୍ ଯୋଜନା ଅନ୍ତର୍ଗତ ଆଇପି ବେସଡ ଆଇପିଆଇଏସ୍‌ର ପ୍ରୋଭିଜନ, ଜିପିଏସ୍ ପ୍ଲାଟଫର୍ମ କ୍ଲକ୍, ରିଜରଭେସନ୍ ଚାର୍ଟ ଡିସ୍‌ପ୍ଲେ ୧୫ ନମ୍ବର ମନୋନୀତ ଷ୍ଟେସନ୍ ଠାରେ । **ଟେଣ୍ଡର ମୂଲ୍ୟ** : ଟ.୬,୨୬, ୯୬, ୮୩୪.୫୯ । **ଅର୍ନେଷ୍ଟ ମନି:** ଟ.୪,୬୩,୫୦୦/- । **ସମ୍ପୂର୍ଣ୍ଣ ଅବଧି:** ୦୯(ନଅ) ମାସ । ଟେଣ୍ଡର ବିବରଣି ୱେବସାଇଟ୍ http://www.ireps.gov.in ରେ ଦେଖିପାରିବେ । ଟେଣ୍ଡରର / ବିଡର୍ସ ମାନେ କ୍ଲାସ-ୱୀ ଡିଜିଟାଲ ସିଗ୍‌ନେଚ୍‌ର ସାର୍ଟିଫିକେଟ୍ ଥିବା ଆବଶ୍ୟକ ଆଇଆର୍‌ଇପିଏସ୍ ପୋର୍ଟାଲ ସହିତ ପଞ୍ଜିକୃତ ହୋଇଥିଲେ । କେବଳ ପଞ୍ଜିକୃତ ଟେଣ୍ଡରର ଓ ବିଡର୍ସ ମାନେ ଇ-ଟେଣ୍ଡରିଙ୍ଗରେ ଭାଗନେଇପାରିବେ । ଇ-ଟେଣ୍ଡର ଫର୍ମ ବିନାମୂଲ୍ୟରେ ଇସ୍ୟୁ କରାଯିବ ।
(PR-697)

**ପୂର୍ବ ତଟ ରେଳପଥ**
e-Tender Notice No.: ELS-ANGL-OT-23-24-83, ତାରିଖ: 09.10.2023
କାର୍ଯ୍ୟର ନାମ : ଚୂନ / ଚୂନଲା ଚୂନା, ସହର ପରିସରେ ଲାଇସେନ୍ସପ୍ରାପ୍ତ 

प्राधिकृत अधिकारी
कृते कोटक महिंद्रा बैंक लिमिटेड

## लिमिटेड

ात – 362266
ड, ठाणे–400607 (महाराष्ट्र)

नियम 2002

बीएचएफएल) से अपने द्वारा प्राप्त ऋण सुविधा
य परिसंपत्तियों के रूप में वर्गीकृत कर दिया
पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम
नुसार उपर्युक्त राशि पर संविदागत दर पर
और उनसे इसकी मांग की गई थी। हालांकि
सारित की जा रही है :

| | मांग सूचना की तिथि | मांग सूचना के अनुसार/ तिथि के अनुसार देयराशि |
|---|---|---|
| 023 | 09.10.2023 | रु. 8,09,744.53/- (रुपये आठ लाख नौ हजार सात सौ चौवालीस एवं तिरेपन पैसे मात्र) 06–10–2023 तक बकाया मूलधन, बकायों (प्रोद्भूतकृत विलंब शुल्कों सहित) एवं ब्याज के माध्यम से |

तथा अंश, प्लॉट का क्षेत्रफल 28 वर्ग मीटर
टर), जो शमशाबाद रोड, गृह स्थान योजना,
था निम्नानुसार परिसीमित है :– पूर्व– प्लॉट

ों, इत्यादि के साथ इस सूचना की तिथि से 60
गे, जिसमें लागत एवं परिणामों से संबंधित संपूर्ण
ह स्वतंत्रता यहीं तक सीमित नहीं होगी।
ी पूर्व लिखित सहमति के बिना उपर्युक्त प्रतिभूत
ई उल्लंघन किया जाता है तो आपको सरफॉएसि
विधिक प्रावधान के अनुसार तलब किया जाएगा।
चएफएल द्वारा उपगत समस्त लागतों, शुल्कों एवं
ाता है तो एबीएचएफएल द्वारा प्रतिभूति परिसंपत्ति
ई भावी कदम नहीं उठाया जाएगा।

हस्ता./– प्राधिकृत अधिकारी
(आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड)

## ल.

ार्किट, करनाल,
inhomes.com,
10KA1987PLC008699

ाए]

तिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति
तहत प्रदत्त शक्तियों का प्रयोग करते हुए
रों से सूचना में वर्णित बकाया राशि तथा
न के भीतर करने की मांग की गई थी।
जनसाधारण को सूचना दी जाती है कि
13(4) के तहत उसको प्रदत्त शक्तियों का
प्त कर लिया है।

| | बकाया राशि | कब्जा की तिथि |
|---|---|---|
| 3 | रु. 8,34,277/– उस पर अतिरिक्त ब्याज़ के साथ 31.07.2023 के अनुसार | 10.10.2023 |
| 23 | रु. 7,42,854/- और उस पर अतिरिक्त ब्याज के साथ 31.07.2023 के | 10.10.2023 |

## परिशिष्ट IV [प्रतिभूति हित (प्रवर्तन) नियमावली 2002 का नियम 8(1) देखें]
### अधिग्रहण सूचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरकर्ता ने आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत, एक मांग सूचना दिनांकित 15–05–2021 निर्गत की थी, जिसमें ऋणकर्ताओं नामतः राहुल काशीनाथ थोंबारे को, सूचना में अंकित राशि रु. 41,05,997.76/– (रुपये इकतालीस लाख पांच हजार नौ सौ सत्तानबे एवं छिहत्तर पैसे मात्र) का, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर प्रतिभुगतान करने को कहा गया था।

चूंकि ऋणकर्तागण निर्धारित बकाया राशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतद्द्वारा ऋणकर्ताओं और जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने संपत्ति का अधिग्रहण करने का प्रयास किया था किंतु ऐसा करने में वे असफल रहे क्योंकि यहां संपत्ति पर ऋणकर्ता की ओर से प्रतिबंध लगाये गये थे।

ऋणकर्ताओं को विशेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन–देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन–देन रु. 41,05,997.76/– (रुपये इकतालीस लाख पांच हजार नौ सौ सत्तानबे एवं छिहत्तर पैसे मात्र) की एक राशि तथा इस राशि पर ब्याज हेतु आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्रभाराधीन होगा। ऋणकर्ताओं का ध्यानाकर्षण प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा 8 के प्रावधानों की ओर आमंत्रित किया जाता है।

### अचल संपत्ति का विवरण

फ्लैट सं. 2302 के समस्त वह भाग तथा अंश जिसकी माप 1290 वर्ग फुट, अधि क्षेत्रफल के रूप में है, जो 23वें तल पर, टॉवर/ब्लॉक ए9/ए9, ईको विलेज–3 नामांकित परियोजना में, भूखंड सं. जीएच–06, सेक्टर–16–बी, ग्रेटर नोएडा, 201303 में स्थित है।

दिनांक : 11–10–2023
स्थान : ग्रेटर नोएडा

प्राधिकृत अधिकारी
आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड

## प्रपत्र ए
## सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अंतर्गत]

### एजिलियन एनर्जी प्राईवेट लिमिटेड के स्टेकधारकों के ध्यानार्थ

संबंधित विवरण

| | | |
|---|---|---|
| 1. | कॉर्पोरेट ऋणधारक का नाम | एजिलियन एनर्जी प्राईवेट लिमिटेड |
| 2. | कॉर्पोरेट ऋणधारक के निगमन की तिथि | 03 नवम्बर, 2019 |
| 3. | वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है | कम्पनी रजिस्ट्रार, दिल्ली |
| 4. | कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या | U40106HR2017FTC071340 |
| 5. | कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता | पंजीकृत कार्यालय : यूनिट नं. 302-303, पारस ट्रेड सेन्टर, ग्वाल पहारी, गुड़गाँव, हरियाणा, भारत, 122011 प्रधान कार्यालय : एचआईजी-4, बीडीए कॉलोनी, जयदेव विहार, भुवनेश्वर, उड़ीसा, भारत-751013 |
| 6. | कॉर्पोरेट ऋणधारक के संदर्भ में परिसमापन आरंभ होने की तिथि | 10 अक्टूबर, 2023 |
| 7. | परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या | |

| नाम | आदर्श शर्मा |
|---|---|
| परिसमापक का पंजीकरण संख्या | IBBI/IPA-001/IP-P01256/2018-2019/12045 |
| पता | जे-6ए, कैलाश कॉलोनी, नई दिल्ली-110048 |
| टेलीफोन संख्या | +919810074285 |
| आईबीबीआई में पंजीकृत ईमेल | adarsh@adarshca.com |
| ईमेल जिस पर दावे भेजी जाएंगी | volliq.aepl@gmail.com<br>adarsh@adarshca.com |

| | | |
|---|---|---|
| 8. | दावे जमा करने की अंतिम तिथि | 8 नवम्बर, 2023 |

एतद्द्वारा सूचित किया जाता है एजिलियन एनर्जी प्राईवेट लिमिटेड ने 10 अक्टूबर, 2023 को स्वैच्छिक परिसमापन शुरू किया है।

एतद्द्वारा एजिलियन एनर्जी प्राईवेट लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 8 नवम्बर, 2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

आदर्श शर्मा
एजिलियन एनर्जी प्राईवेट लिमिटेड के परिसमापक

तिथि: 13 अक्टूबर, 2023 पंजीकरण सं. IBBI/IPA-001/IP-P01256/2018-2019/12045
स्थान: नई दिल्ली एएफए की वैधता 15.11.2023 तक

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Notice is hereby given to the public in general and in particular to the below Borrower heirs/representatives (Borrowers) in particular that the below described immovable ... Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer ... is" & "As is what is" and "Whatever there is" ... mentioned Borrower and Co-Borrower ... that, in the ...

Date: 11/10/2023
Place: Greater Noida

Aditya Birla Housing Finance Limited
Authorised Officer

| | | |
|---|---|---|
| Road 20', North :- House | | |
| Rs. 00,000/- Rupees ve Lakh Only) | Physical | |
| Floor/ Basement, area g super build up area of ikandara Yojna, Pandit ities written in the Sale t Wall of Shop/Unit No. Sq. ft. i.e. 25.62 Sq. Mtr. 6 Sq. Mtr. Situated at Upadhyaya Puram, nded in the Manner as ler property; | | |
| 7,500/- s One Seven d Five Only) | Physical | |
| (Part of Plot No. 25), kha, Tehsil & District No. 24 | | |
| 00/- Lakh Only) | Physical | |
| ultistorey Residential i.e. 57.78 Sq. Mtrs., n (Old Abadi), Ward nded :- East :- House a. | | |
| 00/- One Six Only) | Physical | |
| m Part of Khasra No. ded :- East :- 10 Feet | | |
| 00/- e Lakh Only) | Physical | |
| 4. 1010 d One 96 Only) 1024 72 no. – Gata no. 194/2, | | |
| 000/- velve | Physical | |

## FORM A
## PUBLIC ANNOUNCEMENT

*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)*

### FOR THE ATTENTION OF THE STAKEHOLDERS OF AGILION ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

| | | |
|---|---|---|
| 1. | Name of Corporate Person | **AGILION ENERGY PRIVATE LIMITED** |
| 2. | Date of Incorporation of Corporate Person | November 03, 2017 |
| 3. | Authority under which corporate person is incorporated / registered | Registrar of Companies, Delhi. |
| 4. | Corporate Identity Number of Corporate Person | U40106HR2017FTC071340 |
| 5. | Address of the Registered Office and Principal Office Of Corporate Person | **Registered office :** Unit No. 302-303, Paras Trade Centre, Gwal Pahari, Gurgaon, Haryana, India, 122011<br>**Principal Office :** HIG-4, BDA COLONY, JAYADEV VIHAR, BHUBANESWAR, Orissa, India, 751013 |
| 6. | Liquidation commencement date of Corporate Person | 10th October, 2023 |
| 7. | Name, address, email address, telephone number and the registration number of the liquidator | |

| | |
|---|---|
| Name | Adarsh Sharma |
| Registration number of the Liquidator | IBBI/IPA-001/IP-P01256/2018-2019/12045 |
| Address | J-6A Kailash Colony, New Delhi-110048 |
| Telephone Number | +919810074285 |
| Email registered with IBBI | adarsh@adarshca.com |
| Email on which claims have to be sent | volliq.aepl@gmail.com<br>adarsh@adarshca.com |

| | | |
|---|---|---|
| 8. | Last date for submission of claims | 08th November, 2023 |

Notice is hereby given that **AGILION ENERGY PRIVATE LIMITED** has commenced voluntary liquidation on 10th October, 2023

The stakeholders of **AGILION ENERGY PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 08th November, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claims shall attract penalties.**

**Adarsh Sharma**
**Liquidator of AGILION ENERGY PRIVATE LIMITED**
**Registration No.** IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA valid up-to 15-11-2023

**Date: 13th October, 2023**
**Place: New Delhi**

## SBI State Bank of India

**Stressed Assets Management Branch – I (SAM I Branch)**
"The Arcade" 2nd Floor, World Trade Centre, Cuffe Parade, Colaba, Mumbai–400 005.
Phone: 022 – 22160890/22164116/22184738, Fax: 22154227/22181444.

### POSSESSION NOTICE [See Rule 8 (1)] (For immovable property)

Whereas, The undersigned being the Authorised Officer of State Bank of India Consortium comprising of State Bank of India, e-Allahabad Bank (Now merged with Indian Bank), Canara Bank, Central Bank of India, Corporation Bank, E-Dena Bank (Now merged with Bank of Baroda), Indian Bank, IDBI Bank Ltd., Oriental